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CUTTACK, FRIDAY, DECEMBER 14, 1945

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA

NOTIFICATIONS

*The 4th December 1945*

**No. 32-S.**—It is hereby notified for general information that the High Court, in exercise of the powers vested in it by section 15 of Act XII of 1887, is pleased to declare that all subordinate Civil Courts in the district of Ganjam shall remain closed for general election to the District Board on the 19th December 1945.

*The 7th December 1945*

**No. 34-S.**—The following list of days to be observed in the year 1946 as closed holidays in the subordinate Civil Courts in Orissa has been prepared and is published by the High Court of Judicature at Patna in the exercise of the power vested in it by section 15 of Act XII of 1887 :—

Names of holidays	English dates	Days of the week	Remarks
New Year's Day	January 1st	Tuesday	
The day following the New Year's Day.	January 2nd	Wednesday	To be observed only in the ex-Madras area.
Pongal	January 13th to 15th	Sunday to Tuesday	To be observed only in the ex-Madras area.
Pus Purnima	January 17th	Thursday	To be observed in the district of Sambalpur only.
Basant Panchami	February 6th	Wednesday	
Fatiha Duazdahum	February 15th	Friday	If the moon be visible on the 2nd February, then February the 14th. In Puri it is to be observed as a holiday for Muhammadans only.
Shivaratri or Mahashivaratri.	March 2nd	Saturday	One day more (i.e., March the 3rd) is to be observed as a holiday in Puri.
Holi (or Dol-jatra) or Dolo Purnima.	March 16th to 19th	Saturday to Tuesday	Only three days at Jajpur and at Bhadrak, and two days in the ex-Madras area. The dates are to be fixed by the District Judge.
Baruni Gangasnan	March 30th	Saturday	To be observed at Jajpur and at Bhadrak only.
Te'ugu New Year's Day	April 3rd	Wednesday	To be observed only in the ex-Madras area.
Tamil or Oriya New Year's Day or Chaitra Sankranti.	April 13th	Saturday	
Good Friday to Easter Monday.	April 19th to 22nd	Friday to Monday	
Chandan Jatra	May 4th	Saturday	To be observed only in Puri
Summer Vacation	May 20th to June 22nd.	Monday to Saturday	
Sital or Jamai Sasthi	June 5th	Wednesday	To be observed in Sambalpur only. Included in the Summer Vacation.
King-Emporor's Birthday			The day which may be fixed for the celebration in India of the King-Emporor's birthday will be notified separately in due course by the Provincial Government.
Snan Jatra	June 14th	Friday	To be observed in Puri only. Included in the Summer Vacation.
Day after Lunar Eclipse	June 15th	Saturday	If the eclipse is visible in the area. Included in the Summer Vacation.
Rath Jatra	June 30th	Sunday	The day preceding the Rath Jatra day (i.e., 29th June) also is a holiday in Puri.
Ita Rath	July 8th	Monday	

Names of holidays	English dates	Days of the week	Remarks
Shabebarat ..	July 15th ..	Monday ..	Not to be observed in Puri. In the judgeship of Cuttack-Sambalpur it is to be observed as a local holiday for Muhammadan employees only. The date may be changed by the District Judge, if necessary.
Shravan Purnima or Avani Avittam or Rakhi Bandhan.	August 12th ..	Monday ..	To be observed only in the ex-Madras area and in Sambalpur.
Kosla Jatra ..	August 14th ..	Wednesday ..	To be observed at Angul only
Janmastami ..	August 19th and 20th.	Monday and Tuesday ..	In the ex-Madras area, Sambalpur and Angul only one day. The date may be fixed by the District Judge.
Id-ul-Fitr ..	August 28th and 29th.	Wednesday and Thursday	If the festival falls on the second day of the holidays (i.e., August the 29th), the Muhammadan employees may absent themselves on the 30th August also.
Binayak Chaturthi or Ganesh Chaturthi.	August 30th ..	Friday ..	Not to be observed in Sambalpur.
Navanna ..	September 1st ..	Sunday ..	To be observed only in the district of Sambalpur. The date may be changed by the District Judge.
Sunia ..	September 8th ..	Sunday ..	Not to be observed in the ex-Madras area and in Sambalpur. The date may be changed by the District Judge.
Mahalaya Amavasya ..	September 24th ..	Tuesday ..	The date may be changed to September the 25th, if necessary.
Durga Puja or Ayudha Puja (including Kumar Purnima).	September 30th to October 11th.	Monday or Friday	
Kali Puja or Dipawali ..	October 24th ..	Thursday	
Id-uz-Zoha or Bakrid ..	November 5th and 6th.	Tuesday and Wednesday	If the moon be visible on the 25th October, the courts will be closed on November the 4th and 5th. In the judgeship of Ganjam-Puri only one day, i.e., November the 5th or such other day as may be fixed by the District Judge according to the visibility of the moon, will be observed as a general holiday and one day more will be allowed as a holiday for Muhammadans only.
Ras Purnima ..	November 8th ..	Friday ..	To be observed only in the judgeship of Cuttack-Sambalpur and in Puri. The date may be changed by the District Judge.
Prathamastami ..	November 16th ..	Saturday ..	To be observed only in the judgeship of Cuttack-Sambalpur (excepting the district of Sambalpur). The date may be changed by the District Judge.
Muharram ..	December 4th and 5th.	Wednesday and Thursday	The dates may be changed by the District Judge, if necessary. Two days more are to be observed as local holidays for Muhammadan employees only in the judgeship of Cuttack-Sambalpur. In the judgeship of Ganjam-Puri only one day, viz., 5th of December or such other day as may be fixed by the District Judge according to the visibility of the moon will be observed as a general holiday and one day more will be allowed as a holiday for Muhammadans only.
Lakshmi Puja ..	December 5th ..	Thursday ..	To be observed only in the ex-Madras area.
Day after Lunar Eclipse	December 9th ..	Monday ..	If the eclipse is visible in the area
Christmas Holidays ..	December 24th to 31st.	Tuesday to Tuesday	

NOTE—(1) Wednesday, March the 6th, is a sectional holiday for Ash Wednesday for the Christians in the ex-Madras area.

(2) In the Regular Civil Courts in the Nawapara subdivision of the district of Sambalpur the holidays to be observed are those which are prescribed from time to time for the executive courts for the subdivision.

By order of the High Court  
A. SALISBURY  
Registrar

## HOME DEPARTMENT NOTIFICATION

The 12th December 1945

**No. 3458-C.**—The following notification of the Government of India, Defence Department, is republished for general information.

By order of the Governor  
R. A. E. WILLIAMS  
Chief Secretary to Government

New Delhi, 23rd November 1945

**No. 5-DC(44)/45**—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made in the Defence of India Rules, namely:—

In sub-rule (3-A) of rule 81 of the said Rules, for the words 'in any undertaking or part thereof' the following shall be substituted, namely:—

"(a) in any public utility service as defined in section 2 of the Trade Disputes Act, 1929, (VII of 1929), or

(b) in any undertaking or part thereof."

RAM CHANDRA  
Secretary to the Government of India

## DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 5th December 1945

**No. 29796-S.T.**—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished in the *Orissa Gazette* for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

New Delhi, 21st November 1945

**No. 90-M(166)/45**—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Brass and Copper (Control) Order, 1945, and also to direct, with reference to sub-rule (1) of rule 119 of the said Rules, that notice of this order shall be given by publication of the same in the official Gazette of the Government of India and of the Provincial Governments and by the issue of a Press Note explaining its provisions:—

In the said Order—

(1) at the end of clause 3, the following note shall be added, namely:—

"NOTE.—'Light scrap' means light gauge scrap which results in a higher percentage of melting loss and 'heavy scrap' means heavy gauge scrap which results in a lesser percentage of melting loss."

(2) in sub-clause (b) of clause 4, for the words "on which the price as determined according to the various categories and the manufacturer's distinguishing marks is not stamped on them" the words and figures "on which the price as determined in accordance with Schedule II is not stamped, or if the nature of the utensil does not permit of stamping, marked in ink" shall be substituted,

(3) in sub-clause (e) of clause 4, the words "manufactured at Moradabad" shall be omitted;

(4) at the end of Schedule II, after note 3, the following note shall be added, namely:—

"4. The prices given above apply only to brass utensils. For copper utensils an additional amount of annas three per lb. may be charged."

J. D. KAPADIA  
Dy. Secy. to the Govt. of India

The 5th December 1945

**No. 29798-S.T.**—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

Bombay, 1st October 1945

**No. T.C.(32)/45**—In exercise of the powers conferred by clause 10 of the Cotton Cloth and Yarn (Control) Order, 1945, I hereby direct that notwithstanding anything

contained in notification of the Textile Commissioner No. 34-Tex.A(15)2/43, dated the 31st December 1943, a manufacturer in the Province of Madras may recover, in addition to the price of any cloth sold by him a sum not exceeding the amount of sales tax calculated at the rate at which he would be liable to pay such tax.

Bombay, 2nd October 1945

**No. T.C.(17)1-Md./45**—In pursuance of sub-clause (b) of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1945, I hereby direct that notwithstanding anything contained in the Textile Commissioner's Notification No. T.C.(17)1/45, dated the 30th January 1945, the maximum prices at which yarn manufactured in India may be sold by any dealer in the Province of Madras shall be as specified herein.

2. The maximum price per 10 lbs. of such yarn of any description specified in column 2 of the Schedule hereto appended shall be the ex-factory price thereof increased by the amount specified in the corresponding entry:

(a) in column 3 of the said Schedule where yarn is sold by an A class dealer;

(b) in column 4 of the said Schedule where yarn is sold by a B class dealer;

(c) in column 5 of the said Schedule where yarn is sold by any other dealer.

3. Where the yarn is delivered elsewhere than within the town of manufacture, the seller may add to the maximum price specified in paragraph 2 the amount of the freight actually, paid by him or the proportionate part thereof as the case may be.

Provided that such additional charge shall not exceed ten annas for every 10 lbs.

Provided further that such additional charge shall be shown separately in the seller's invoice or cash bill, and the total amount of the bill may be rounded off to the nearest anna.

*Explanation*—For the purposes of this notification, "ex-factory price" means the maximum ex-factory price of the yarn specified in the Textile Commissioner's Notification No. 34-Tex. A(15)2/43, dated the 31st December 1943 or the contract ex-factory price thereof, whichever is less; and a dealer shall be deemed to be an A or B class dealer if he is certified by the Provincial Textile Commissioner, Madras, to be such.

### SCHEDULE

1	2	3	4	5
Serial No.	Description (counts Groups)	Margin in cases falling under paragraph 2(a)	Margin in cases falling under paragraph 2(b)	Margin in cases falling under paragraph 2(c)
		Rs. a. p.	Rs. a. p.	Rs. a. p.
1	1s. to and including 10s.	0 3 0	0 6 0	0 10 0
2	Over 10s. up to and including 20s.	0 4 6	0 9 0	0 15 0
3	Over 20s. up to and including 40s.	0 7 6	0 15 0	1 9 0
4	Over 40s. up to and including 50.	0 12 0	1 8 0	2 8 0
5	Over 50s.	1 3 3	2 6 6	4 0 0

Bombay, 13th October 1945

### CORRIGENDUM

**No. T.C. (17)10/45**—In the Notification of the Government of India in the Department of Industries and Civil Supplies, No. T.C.(17)7/45, dated the 19th April 1945, published in the *Gazette of India*, Extraordinary, dated the 19th April 1945, at page 392—

For the words and figures "1st February 1943" read the words and figures "1st February 1945".

S. D. CHARD  
Additional Textile Commissioner

The 5th December 1945

**No. 29800-S.T.**—The following notifications, issued by the Government of India, in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA

Secretary to Government

Bombay, 4th October 1945

No. 1/2(112)/45-CG(CS)—In pursuance of the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance, No. XXXV of 1943) I hereby direct that the following amendment shall be made in Department of Industries and Civil Supplies Notification No. 22(125)AP(A)/44, dated the 28th July 1945, namely:—

In the Schedule appended to the said notification, in item I after clause (b) "Other Watches" the following note shall be inserted, namely:—

"NOTE—Where the invoice price of a watch is more than 100 francs but less than 120 francs, the seller may charge a price determined under clause (b) as if its invoice price were 100 francs."

Bombay, 13th October 1945

No. 1/2(98)/45-CG(CS)—It is hereby notified for public information that in pursuance of the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and for the purpose of determining under clause (b) of that sub-section, the maximum price which a dealer may charge for any article of the description mentioned in column 2 of the Schedule, I have sanctioned the addition, to the landed cost of such article of a sum representing the percentage of the landed cost specified in the corresponding entry in column 3 of the Schedule where the article is sold to a dealer, and in column 4 of the Schedule in other cases.

SCHEDULE

Serial No.	Description of the article	Sanctioned addition to the landed cost for determining the maximum wholesale price	Sanctioned addition to the landed cost for determining the maximum retail price
1	2	3	4
1	Imported Fountain Pens.	30 per cent. of the landed cost.	50 per cent of the landed cost.
2	Imported Fountain Pen Inks.	40 per cent of the landed cost where the article is sold in case lots, and 60 per cent when sold in lesser quantities.	100 per cent of the landed cost.

NOTE—This notification applies only in relation to pens and inks of a description other than those referred to in the notification No. 1/2(97)/45-CG(CS), dated the 13th October 1945.

Bombay, 13th October 1945

No. 150(25)-AP(A)/45—In pursuance of section 9 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I hereby direct that the notification of the Controller General of Civil Supplies No. 1/2(112)/45-CG(CS), dated the 22nd September 1944 shall be cancelled.

C. C. DESAI

Contlr. Genl. of Civil Supplies

Bombay, 13th October 1945

No. 1/2(97)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of Section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies, No. 22(61)AP(A)/44, dated the 21st April 1945, the Central Government is pleased to direct that the maximum price which a dealer may charge in respect of any article specified in column 2 of the Schedule hereto appended shall be as specified in the corresponding entry in column 3 of the Schedule.

Provided that—

(i) Where any article specified in Parts I and II of the Schedule is sold to a dealer, the maximum price shall be the retail price specified in column 3 of the Schedule reduced by 12½ per cent of such retail price.

(ii) Where any article specified in Part III of the Schedule is sold to a dealer, the maximum price shall be

the retail price specified in column 3 of the Schedule reduced by 30 per cent of such price where the sale is in case lots and 25 per cent of such price where the sale is in lesser quantities.

SCHEDULE

Serial No.	Name and description of the article	Maximum retail selling price
1	2	3
<i>Part I—Fountain Pens</i>		
1	Parker 51-Gold Cap .. .. .	Rs. A. P. 63 0 0
2	Parker 51-Silver Cap .. .. .	53 0 0
3	Parker 51-Stainless Steel Cap .. .. .	53 0 0
4	Parker Major Vacuum .. .. .	37 0 0
5	Parker Major Vacuum Debutante .. .. .	37 0 0
6	Parker Junior Vacuum .. .. .	21 0 0
7	Parker Junior Vacuum Sub-Debutante .. .. .	21 0 0
8	Parker Sac Dufold .. .. .	12 8 0
9	Sheaffers Crost Triumph .. .. .	62 0 0
10	Sheaffers Triumph .. .. .	52 0 0
11	Sheaffers Statesman .. .. .	40 0 0
12	Sheaffers Sovereign .. .. .	35 0 0
13	Sheaffers Lady Sheaffer .. .. .	35 0 0
14	Sheaffers Valiant .. .. .	40 0 0
15	Sheaffers Vigilant .. .. .	35 0 0
16	Sheaffers Admiral .. .. .	21 0 0
17	Sheaffers Defender .. .. .	21 0 0
18	Sheaffers Milady .. .. .	21 0 0
19	Sheaffers Craftsman .. .. .	14 8 0
20	Sheaffers Commandant .. .. .	16 8 0
21	Eversharp Skyline Plain Cap .. .. .	15 2 0
22	Eversharp Skyline Gold filled Cap .. .. .	29 9 0
23	Eversharp fifth Avenue (Gents) .. .. .	37 10 0
24	Eversharp fifth Avenue (Ladies) .. .. .	37 10 0
25	Waterman No. 32-B .. .. .	17 0 0
26	Waterman No. 32-C .. .. .	16 8 0
27	Relief No. 2 .. .. .	12 0 0
28	Relief No. 1 .. .. .	8 0 0
29	Swan No. 1 .. .. .	10 12 0
30	Swan No. 2 .. .. .	13 0 0
31	Swan No. S. M. 200 .. .. .	9 8 0
32	Swan Visofil .. .. .	9 8 0
33	Conway Stewart No. 286 .. .. .	11 8 0
34	Conway Stewart No. 759 .. .. .	8 0 0
35	Conway Stewart No. 475 .. .. .	7 8 0
36	Mentmore Autoflow .. .. .	15 0 0
37	Mentmore Diploma .. .. .	9 0 0
38	Mentmore Supreme .. .. .	7 8 0
39	Mentmore Golden Platignum .. .. .	2 4 0
40	Raja No. 04 .. .. .	7 0 0
41	Raja No. 03 .. .. .	7 0 0
42	Raja No. 1 Liver Filling .. .. .	7 0 0
43	Valentine No. 04 .. .. .	12 0 0
44	Onoto No. 4601/C .. .. .	15 0 0
45	Onoto No. 5600/C .. .. .	16 0 0
46	Onoto No. 1332/C .. .. .	11 8 0
47	Burnham No. 15F .. .. .	13 8 0
48	Burnham No. 232/C .. .. .	7 8 0
49	Burnham No. 208/C .. .. .	5 8 0
50	Savoy .. .. .	9 0 0
51	Strand .. .. .	7 0 0
52	Burnham 232-F .. .. .	8 6 0
53	Waterman No. 515 .. .. .	17 15 0
54	Waterman No. 875 .. .. .	30 8 0
55	Waterman No. 352 .. .. .	12 9 0
56	Zenith No. 895 .. .. .	6 13 0
57	Wearover Pace Maker No. 835 .. .. .	9 13 0
<i>Part II—Mechanical Pencils</i>		
1	Parker 51-Gold Cap Pencil .. .. .	31 8 0
2	Parker 51-Silver Cap Pencil .. .. .	21 0 0
3	Parker Major Pencil .. .. .	16 14 0
4	Parker Junior Pencil .. .. .	15 9 0
5	Eversharp Skyline Plain Cap Pencil .. .. .	11 6 0
6	Eversharp Skyline Gold Cap Pencil .. .. .	15 2 0
<i>Part III—Fountain Pen Inks</i>		
1	Parker Quink 2 oz. .. .. .	0 14
2	Parker Quink 4 oz. .. .. .	1 10
3	Sheaffers Skrip 2 oz. .. .. .	0 14
4	Sheaffer Skrip 4 oz. .. .. .	1 10
5	Other imported inks in 1½ oz. packing .. .. .	0 7
6	Other imported inks in 2 oz. packing .. .. .	0 8
7	Other imported inks in 4 oz. packing .. .. .	0 11
8	Other imported inks in 8 oz. packing .. .. .	1 5
9	Other imported inks in 20 oz. packing .. .. .	3 0
10	Other imported inks in 40 oz. packing .. .. .	5 0

Bombay, 13th October 1945

No. 1/2(114)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943) the Central Government is pleased to direct that the maximum price which a dealer may charge in respect of any article specified in column (1) of the Schedule hereto appended shall be as specified in the corresponding entry in—

(i) column 2 of the Schedule where the sale is made to a wholesale dealer;

(ii) column 3 of the Schedule where the sale is made to any other dealer; and

(iii) column 4 of the Schedule in any other case.  
Provided that where the article is sold to a dealer, otherwise than in the original packing, the seller may add to the maximum price the actual packing charges incurred by him.

Provided further that where at the request of the buyer the article is delivered at a place elsewhere than at the seller's place of business or godown of storage, he may also add to the maximum price, a sum not exceeding the actual freight from such place or godown to the place of delivery.

## SCHEDULE

Description of the articles 1	Maximum price when sales are made to wholesalers per dozen bulbs 2			Maximum selling price where the sale is made to any other dealer per dozen bulbs 3			Maximum retail selling price per bulb 4		
	Rs.	A.	P.	Rs.	A.	P.	Rs.	A.	P.
	3	4	0	3	10	0	0	5	0
American flash-light bulb 2.5 volts trade mark "Carlton".									

Bombay, 13th October 1945

No. 1/2(116)/45-CG(CS)—In exercise of the power conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the maximum wholesale and retail prices which may be charged by a dealer in respect of winding wires or resistance wires shall be as specified in the Schedule hereto annexed.

Provided that where the article is sold and delivered at a place other than at the part of Bombay or Karachi or Calcutta or Madras, the seller may also add to the price thereof—

(a) the amount of the octroi or other local cess paid in respect of such article or the proportionate part thereof, as the case may be; and

(b) the amount of freight paid for carrying the article from the port to the place where the article is delivered but not exceeding the freight which would be incurred for carrying such article from the nearest port to the place where it is delivered by the means of conveyance ordinarily employed for such purpose.

## SCHEDULE

## PART I

Size SWG	Double Rayon/Silk Covered			Single Cotton Covered			Double Cotton Covered		
	(a)	(b)	(c)	(a)	(b)	(c)	(a)	(b)	(c)
	Importer's price to dealers per lb.	Wholesaler's price to dealers per lb.	Retail price per lb.	Importer's price to dealers per lb.	Wholesaler's price to dealers per lb.	Retail price per lb.	Importer's price to dealers per lb.	Wholesaler's price to dealers per lb.	Retail price per lb.
6	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.
7	..	..	..	1 0 6	1 1 6	1 3 0	1 1 3	1 2 3	1 4 0
8	..	..	..	1 0 9	1 1 9	1 3 6	1 1 6	1 2 6	1 4 3
9	..	..	..	1 0 9	1 1 9	1 3 6	1 1 9	1 2 9	1 4 6
10	..	..	..	1 1 0	1 2 0	1 3 9	1 2 0	1 3 0	1 4 9
11	..	..	..	1 1 3	1 2 3	1 4 0	1 2 0	1 3 0	1 4 9
12	..	..	..	1 3 9	1 4 9	1 6 9	1 4 9	1 6 0	1 8 0
13	..	..	..	1 4 0	1 5 0	1 7 0	1 5 0	1 6 3	1 8 3
14	..	..	..	1 4 6	1 5 9	1 7 9	1 5 6	1 6 9	1 8 9
15	..	..	..	1 5 0	1 6 3	1 8 3	1 5 9	1 7 0	1 9 3
16	..	..	..	1 5 6	1 6 9	1 8 9	1 6 9	1 8 0	1 10 3
17	2 4 6	2 6 6	2 10 0	1 6 3	1 7 6	1 9 9	1 7 3	1 8 6	1 10 9
18	2 7 3	2 9 3	2 13 3	1 8 3	1 9 6	1 12 0	1 9 9	1 11 3	1 13 9
19	2 10 0	2 12 3	3 0 6	1 9 3	1 10 9	1 13 8	1 11 6	1 13 0	1 15 9
20	2 11 6	2 13 9	3 2 3	1 11 6	1 13 0	1 15 9	1 13 3	1 14 9	2 1 9
21	2 14 3	3 0 9	3 5 3	1 12 6	1 14 0	2 1 0	1 15 0	2 0 9	2 3 9
22	2 15 9	3 2 3	3 7 0	1 15 0	2 0 9	2 3 9	2 0 9	2 3 6	2 5 9
23	3 4 0	3 6 9	3 12 0	2 1 3	2 3 0	2 6 3	2 4 6	2 6 0	2 10 0
24	3 5 3	3 8 0	3 13 3	2 6 0	2 8 0	2 11 9	2 10 0	2 12 3	3 0 6
25	3 6 9	3 9 6	3 15 0	2 7 3	2 9 3	2 13 3	2 13 0	2 15 3	3 3 9
26	3 9 6	3 12 6	4 2 3	2 11 6	2 13 9	3 2 3	3 2 6	3 5 3	3 10 3
27	3 13 9	4 1 0	4 7 3	2 13 0	2 15 3	3 3 9	3 5 3	3 8 0	3 13 3
28	4 2 0	4 5 6	4 12 0	3 2 6	3 5 3	3 10 3	3 9 6	3 12 6	4 2 3
29	4 4 9	4 8 3	4 15 3	3 5 3	3 8 0	3 13 3	3 13 9	4 1 0	4 7 3
30	4 9 0	4 12 9	5 4 0	4 6 0	4 9 6	5 0 6	5 1 3	5 5 6	5 13 6
31	4 13 0	5 1 0	5 8 9	4 14 6	5 2 6	5 10 6	5 9 9	5 14 3	6 7 3
32	5 1 3	5 5 6	5 13 6	5 7 0	5 11 6	6 4 3	6 6 0	6 10 3	7 4 3
33	5 9 9	5 14 3	6 7 3	5 12 6	6 1 3	6 10 6	6 7 9	6 13 0	7 7 6
34	6 3 6	6 8 6	7 2 6	6 7 9	6 13 0	7 7 6	7 3 0	7 8 9	8 4 3
35	6 7 9	6 13 0	7 7 6	7 5 9	7 11 9	8 7 6	7 11 3	8 1 6	8 13 9
36	7 3 0	7 8 9	8 4 3	7 14 0	8 4 6	9 1 0	8 8 0	8 15 0	9 12 6
37	8 6 6	8 13 3	9 10 9	8 5 0	8 11 9	9 9 0	9 8 9	10 0 6	10 15 9
38	9 10 0	10 1 9	11 1 3	9 11 6	10 3 6	11 3 0	10 9 6	11 2 0	12 3 0
39	10 13 9	11 6 6	12 8 0	11 4 9	11 14 0	13 0 0	12 5 6	12 15 6	14 3 3
40	12 8 3	13 2 6	14 6 6	13 13 3	14 8 6	15 14 6	15 9 3	16 5 9	17 14 9
41	13 14 9	14 10 0	16 0 3	16 7 3	17 4 6	18 14 9	17 8 0	18 6 0	20 2 0
42	15 2 3	15 14 6	17 6 9	..	..	..	..	..	..
43	17 4 0	18 2 0	19 13 6	..	..	..	..	..	..
44	23 1 9	24 4 3	26 9 3	..	..	..	..	..	..
45	26 4 0	27 9 0	30 3 0	..	..	..	..	..	..
46	32 9 0	34 3 3	37 7 3	..	..	..	..	..	..
47	40 15 3	43 0 0	47 1 9	..	..	..	..	..	..
48	61 15 3	65 1 0	71 4 0	..	..	..	..	..	..

## PART II

Size SWG.	Enamelled			Enamelled and Single Cotton Covered			Enamelled and Adhesive Paper Covered		
	(a)	(b)	(c)	(a)	(b)	(c)	(a)	(b)	(c)
	Importer's price to dealers per lb.	Wholesaler's price to dealers per lb.	Retail price per lb.	Importer's price to dealers per lb.	Wholesaler's price to dealers per lb.	Retail price per lb.	Importer's price to dealers per lb.	Wholesaler's price to dealers per lb.	Retail price per lb.
Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.
8	..	..	..	1 5 6	1 6 9	1 8 9	..	..	..
9	..	..	..	1 5 9	1 7 0	1 9 3	..	..	..
10	..	..	..	1 5 0	1 7 0	1 9 3	..	..	..
11	..	..	..	1 9 0	1 10 3	1 12 9	..	..	..
12	..	..	..	1 9 3	1 10 9	1 13 3	..	..	..
13	..	..	..	1 9 9	1 11 3	1 13 9	..	..	..
14	1 3 0	1 4 0	1 6 0	1 10 0	1 11 6	1 14 0	1 8 3	1 9 6	1 12 0
15	1 3 0	1 4 0	1 6 0	1 10 9	1 12 3	1 15 0	1 8 6	1 9 9	1 12 3
16	1 3 3	1 4 3	1 6 3	1 11 0	1 12 6	1 15 3	1 9 9	1 11 3	1 13 3
17	1 3 9	1 4 9	1 6 9	1 13 6	1 15 0	2 2 0	1 10 3	1 11 9	1 14 3
18	1 4 0	1 5 0	1 7 0	1 15 0	2 0 9	2 3 9	1 12 6	1 14 0	2 1 0
19	1 4 9	1 6 0	1 8 0	2 1 9	2 3 6	2 7 0	1 14 6	2 0 3	2 3 3
20	1 5 0	1 6 3	1 8 3	2 4 6	2 6 6	2 10 0	2 0 9	2 2 6	2 5 9
21	1 5 9	1 7 0	1 9 3	2 6 0	2 8 0	2 11 9	2 0 3	2 4 9	2 8 3
22	1 6 3	1 7 6	1 9 9	2 8 9	2 11 0	2 15 0	2 4 6	2 6 6	2 10 0
23	1 6 6	1 7 9	1 10 0	2 13 0	2 15 3	3 3 9	2 8 9	2 11 0	2 15 0
24	1 7 3	1 8 6	1 10 9	2 14 3	3 0 9	3 5 3	2 10 0	2 12 3	3 0 6
25	1 7 6	1 8 9	1 11 3	3 2 6	3 5 3	3 10 3	3 1 0	3 3 6	3 8 6
26	1 8 3	1 9 6	1 12 0	3 6 9	3 9 6	3 15 0	3 5 0	3 8 0	3 13 3
27	1 8 6	1 9 9	1 12 3	3 11 0	3 14 0	4 4 0	3 11 0	3 14 0	4 4 0
28	1 9 0	1 10 3	1 12 9	3 15 0	4 2 3	4 8 6	3 15 0	4 2 3	4 8 6
29	1 10 3	1 11 9	1 14 3	5 1 3	5 5 6	5 13 6	4 6 0	4 9 6	5 6 6
30	1 11 0	1 12 6	1 15 3	5 9 9	5 14 3	6 7 3	4 14 6	5 2 6	5 10 6
31	1 12 0	1 13 6	2 0 3	6 2 0	6 7 0	7 0 9	5 5 6	5 10 0	6 2 6
32	1 12 6	1 14 0	2 1 0	6 7 9	6 13 0	7 7 6	5 11 0	5 15 9	6 8 9
33	1 13 9	1 15 3	2 2 3	7 3 0	7 8 9	8 4 3	6 5 0	6 10 3	7 4 3
34	1 14 3	2 0 0	2 3 0	8 1 0	8 7 6	9 4 6	7 3 0	7 8 9	8 4 3
35	1 15 3	2 1 0	2 4 0	8 8 0	8 15 0	9 12 6	7 11 3	8 1 6	8 13 9
36	2 1 0	2 2 9	2 6 0	9 0 3	9 7 6	10 6 0	8 5 0	8 11 9	9 9 0
37	2 3 0	2 4 9	2 8 3	10 6 9	10 15 3	12 0 0	..	..	..
38	2 4 6	2 6 6	2 10 0	12 2 9	12 12 6	14 0 0	..	..	..
39	2 8 9	2 11 0	2 15 0	15 1 0	15 13 3	17 5 3	..	..	..
40	2 11 6	2 13 9	3 2 3	17 13 9	18 12 3	20 8 9	..	..	..
41	3 15 0	4 2 3	4 8 6	..	..	..	..	..	..
42	4 6 0	4 9 6	5 0 6	..	..	..	..	..	..
43	4 14 6	5 2 6	5 10 6	..	..	..	..	..	..
44	6 2 0	6 7 0	7 0 9	..	..	..	..	..	..
45	7 3 0	7 8 9	8 4 3	..	..	..	..	..	..
46	9 14 3	10 6 3	11 6 0	..	..	..	..	..	..
47	14 5 9	15 1 3	16 8 3	..	..	..	..	..	..

## PART III

Size SWG.	Bare Resistance Wires "Eureka" "Advance" and similar			Bare Resistance Wires "Nichrome" and similar		
	(a)	(b)	(c)	(a)	(b)	(c)
	Importer's price to dealers per lb.	Wholesaler's price to dealers per lb.	Retail price per lb.	Importer's price to dealers per lb.	Wholesaler's price to dealers per lb.	Retail price per lb.
Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.
10	..	..	..	8 0 0	8 6 6	9 3 3
11	..	..	..	8 3 0	8 9 9	9 6 9
12	3 3 0	3 5 9	3 10 9	8 7 0	8 13 9	9 11 3
13	3 3 0	3 5 9	3 10 9	8 8 0	8 15 0	9 12 6
14	3 3 0	3 5 9	3 10 9	8 12 0	9 3 0	10 1 0
15	3 4 0	3 6 9	3 12 0	8 12 0	9 3 0	10 1 0
16	3 4 0	3 6 9	3 12 0	9 0 0	9 7 3	10 5 9
17	3 6 0	3 8 9	3 14 3	9 0 0	9 7 3	10 5 9
18	3 7 0	3 9 9	3 15 3	9 6 0	9 13 6	10 12 6
19	3 9 0	3 12 0	4 1 9	9 12 0	10 4 0	11 3 6
20	3 12 0	3 15 0	4 5 0	10 4 0	10 12 3	11 12 9
21	3 14 0	4 1 3	4 7 6	11 4 0	11 13 0	12 15 0
22	3 15 0	4 2 3	4 8 6	11 12 0	12 5 6	13 8 3
23	4 1 0	4 4 3	4 10 9	12 12 0	13 6 3	14 10 9
24	4 4 0	4 7 6	4 14 3	13 6 0	14 0 9	15 6 3
25	4 7 0	4 10 9	5 1 9	14 6 0	15 1 6	16 8 6
26	4 10 0	4 13 9	5 5 3	15 8 0	16 4 6	17 13 3
27	4 15 0	5 3 0	5 11 0	16 14 0	17 11 6	19 6 6
28	5 0 0	5 4 0	5 12 0	17 12 0	18 10 3	20 6 9
29	5 4 0	5 8 3	6 0 9	18 0 0	18 14 9	20 11 3
30	5 10 0	5 14 6	6 7 6	18 14 0	19 13 3	21 11 6
31	5 15 0	6 3 9	6 13 3	20 4 0	21 4 3	23 4 9
32	6 3 0	6 8 0	7 2 0	20 14 0	21 14 9	24 0 3
33	6 9 0	6 14 3	7 8 9	23 8 0	24 11 0	27 0 6
34	6 14 0	7 3 6	7 14 6	23 12 0	24 15 0	27 5 0
35	7 4 0	7 10 0	8 5 6	25 4 0	26 8 3	29 0 9
36	7 15 0	8 5 6	9 2 3	27 2 0	28 7 9	31 3 3
37	8 9 0	9 0 0	9 13 9	29 14 0	31 6 0	34 5 9
38	10 6 0	10 14 6	11 15 0	32 8 0	34 2 0	37 6 0
39	11 4 0	11 13 0	12 15 0	35 15 0	37 11 9	41 5 3
40	12 2 0	12 11 9	13 15 8	37 14 0	39 12 6	43 9 0

New Delhi, 8th October 1945

No. 1(1)-F/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Footwear Control Order, 1945, namely:—

In Schedule III annexed to the said Order:—

(a) In Parts A, B and C, in column 4 "material" against type No. 8B for the existing words "with or without suede" the words "with or without suede or Nubuck" shall be substituted.

(b) For the entries in column 6 against types specified below the following entries shall be substituted:—

In Part A—

8 A .. .. 5 14 0 5 5 0

8 B .. .. 4 10 0 3 9 0

In Part B—

8 A .. .. 5 8 0 5 0 0

8 B .. .. 4 5 0 3 5 0

In Part C—

8 A .. .. 7 6 0 6 10 0

8 B .. .. 5 13 0 4 7 0

New Delhi, 8th October 1945

No. 1(1)F/45—*Corrigendum*—In the Notification of the Government of India in the Department of Industries and Civil Supplies No. 1(1)F/45, dated the 29th September 1945, published in the *Gazette of India*, dated the 23rd September 1945:—

I. In the proviso to sub-clause (a) of clause 2 the word "shrown" should be read as "shown".

II. In Schedule III—

(a) In Part B:—

(i) The existing entries in column 6 against type No. 2 B under "Boys' sizes 11-1" should be read as "Rs. 6".

(ii) The existing entry in column 6 against type No. 8 C under "M id's sizes 10-1" should be read as "Rs. 3-3-0".

(iii) The word "eel h" in column 4 against type No. 12 under "Soles and Heels" should be read as "heels".

(b) In Part C:—

(i) Under column 6 on page 1318 of the notification the words "Youths' sizes 2 5" should be read as "Youths' sizes 2-4".

(ii) The existing words "riveted insoles or iron lasts" against type No. 3C under column 5 "process" should be read as "rivoted insoles on iron lasts".

(iii) The existing word "stiffener" against type No. 8A under column 4 "insole or Banwar" should be read as "stiffener".

(iv) The existing entry against type No. 9A under column 2 "style" should be read as "Special type infants', children's, boys' and Youths' footwear".

(v) The existing entry in column 6 against type No. 9 D under "Youths' sizes 2-5" should be read as "Rs. 9-14-0".

(vi) The existing entries in column 6 against type No. 11 C under "Indian sizes above 15" and "Indian Sizes 12-14½" should be read as "Rs. 4-7-0" and "Rs. 3-10-0" respectively.

H. AHMED

Dy. Secy. to the Govt. of India

The 5th December 1945

No. 29802-S.T.—The following amendment (Ordinance No. XLIII of 1945) to the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

GOVERNMENT OF INDIA

LEGISLATIVE DEPARTMENT

New Delhi, 17th November 1945

ORDINANCE No. XLIII OF 1945

AN  
ORDINANCE

further to amend the Hoarding and Profiteering Prevention Ordinance, 1943

WHEREAS an emergency has arisen which makes it necessary further to amend the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. **Short title and commencement**—(1) This Ordinance may be called the Hoarding and Profiteering Prevention (Amendment) Ordinance, 1945.

(2) It shall come into force at once.

2. **Amendment of section 2, Ordinance XXXV of 1943**—In clause (c) of section 2 of the Hoarding and Profiteering Prevention Ordinance, 1943 (hereinafter referred to as the said Ordinance), for the words "the Deputy Controller-General or Assistant Controller-General" the words "any Deputy Controller-General, Assistant Controller-General or Deputy Assistant Controller-General" shall be substituted.

3. **Amendment of section 5, Ordinance XXXV of 1943**—For clauses (a) and (b) of section 5 of the said Ordinance, the following shall be substituted, namely:—

"(a) no dealer shall have in his possession at any one time a quantity of any article in which he deals exceeding—

(i) if he was in business in the year 1939, one-quarter of the total quantity of that article held by him in the course of that year, or

(ii) if he was not in business in that year, the total quantity of that article sold by him in the course of any period of four consecutive months after that year, or

(iii) in either case, such greater quantity as the Controller-General or other officer empowered in this behalf by the Central or the Provincial Government may by general or special order specify;

(b) no producer shall have in his possession at any one time a quantity of any article which he produces exceeding—

(i) if he was in business in at least one of the years 1940, 1941 and 1942, one-quarter of his total production of that article during that one of the said three years in which his production of the article was greatest, or

(ii) if he was not in business in at least one of the said three years, the total quantity of that article produced by him in the course of any period of four consecutive months after the year 1942, or

(iii) in either case, such greater quantity as the Controller-General or other officer empowered in this behalf by the Central or the Provincial Government may by general or special order specify;

(c) no producer shall have in his possession at any one time a quantity of any article used by him as raw material in his business exceeding the quantity thereof sufficient for the production of the maximum quantity which he may have in his possession under clause (b) of the article for the production of which it is required as raw material."

4. **Amendment of section 6, Ordinance XXXV of 1943**—In section 6 of the said Ordinance, after sub-section (3) the following sub-section shall be inserted, namely:—

"(3A) For the purposes of this section the landed cost of any imported article shall save as hereinafter provided, be the cost thereof to the importer, that is to say, the sum of—

(i) the price of the article charged by the exporter in the country of origin;

(ii) freight, marine and war risks insurance and other charges, incurred in respect of the article up to the time when it is delivered to the transit sheds at the port of entry;

(iii) the amount of duties payable on the importation of the article;

Provided that if, in the opinion of the Controller-General, there is substantial disparity—

(a) between the landed cost so determined of the article and the landed cost of any other similar article, or

(b) between the consideration for the sale of the article computed on the basis of its landed cost so determined and the maximum price fixed under this Ordinance at which any other similar article, whether imported or not, may be sold,—

the Controller-General may, in making a certificate referred to in sub-section (3) in respect of the article, take such disparity into consideration and fix the landed cost of the article at such amount as he thinks equitable."

5. **Amendment of section 10, Ordinance XXXV of 1943**—In section 10 of the said Ordinance—

(a) for the heading and sub-section (1) the following shall be substituted, namely:—

"Memorandum of sale to be given—(1) Every dealer or producer selling any articles to any person, whether a dealer or a consumer or otherwise, shall give to the purchaser at or before the time of delivery of the articles a memorandum containing the particulars of the transaction prescribed under sub-section (2):

Provided that where the total amount of the purchases at the transaction is less than ten rupees it shall be obligatory to give such memorandum only if the purchaser so requires."

(b) in sub-section (2) for the words "cash memorandum" the words "memorandum, and different particulars may be

so prescribed in respect of different classes of transactions" shall be substituted.

6. Amendment of section 12, Ordinance XXXV of 1943—In sub-section (1) of section 12 of the said Ordinance, to clause (a) the words "in such manner as he may require" shall be added.

7. Amendment of section 14, Ordinance XXXV of 1943—In section 14 of the said Ordinance—

(a) after the words "in a Presidency-town" the brackets, words and figures "(including in the case of the Presidency-town of Calcutta, the suburbs of the town of Calcutta as defined in the notification for the time being in force under section 1 of the Calcutta Suburban Police Act, 1866)" shall be inserted;

(b) after the words "District Magistrate" the words "or anywhere of a Deputy Controller-General of Civil Supplies," shall be inserted.

8. Substitution of new section for section 14A, Ordinance XXXV of 1943—For section 14A of the said Ordinance the following shall be substituted, namely:—

"14A. Summary trials—(1) Notwithstanding anything contained in section 260 of the Code of Criminal Procedure, 1898 (V of 1898), a Magistrate empowered to act under that section may try any offence punishable under this Ordinance in a summary way under the provisions of Chapter XXII of the said Code, and shall so try any such offence unless he is of opinion that in the event of the offence being proved a sentence which he is empowered under that Chapter to impose would be insufficient.

(2) Notwithstanding anything contained in section 362 of the said Code, a Presidency Magistrate trying an offence punishable under this Ordinance shall not record the evidence or frame a charge unless he is of opinion that in the event of the offence being proved a sentence against which, in accordance with the provisions of sections 404 and 411 of the said Code no appeal lies, would be insufficient.

Provided that, where at any subsequent stage of a trial commenced in accordance with this sub-section, it appears to the Presidency Magistrate that in the event of the offence being proved such sentence as aforesaid would be insufficient, he shall recall any witnesses who may have been examined and proceed to rehear the case in the manner provided in the said section 362 for a case in which an appeal lies.

(3) Notwithstanding anything contained in section 523 of the said Code, no decision of a Court to try any offence punishable under this Ordinance otherwise than in the summary manner provided by this section shall be valid ground on which to make an application under that section."

9. Amendment of section 14B, Ordinance XXXV of 1943—In section 14B of the said Ordinance—

(a) in sub-section (2) the words "by the Controller-General" shall be omitted;

(b) for sub-section (3) the following shall be substituted, namely:—

"(3) For the purposes of section 6 a certificate signed by or under authority from the Central Government or the Controller-General or an officer authorised in such behalf under section 14D, as to the landed cost of any article shall be conclusive proof of that landed cost and shall not be called in question on the ground that the said landed cost was not determined in conformity with the provisions of sub-section (3A) of section 6."

10. Insertion of new section 14D, in Ordinance XXXV of 1943—After section 14C of the said Ordinance the following section shall be inserted, namely:—

"14D. General powers of Central Government—The Central Government may—

(a) exercise all the powers of the Controller-General under this Ordinance;

(b) authorise any officer to exercise all or any of the powers of the Controller-General under sections 6, 7 and 9A, and sub-section (1) of section 11."

11. Amendment of section 15, Ordinance XXXV of 1943—In section 15 of the said Ordinance, after the word "Government" the words, brackets, letters and figures "or authorised for any purpose under clause (b) of section 14D" shall be inserted.

WAVELL  
Viceroy and Governor-General  
G. H. SPENCE  
Secy. to the Govt. of India

The 5th December 1945

No. 29804-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished in the *Orissa Gazette* for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

Ajmer, 20th October 1945

No. CYC-118—In exercise of the powers conferred by sub-clause (b) of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1945, read with the Textile Commissioner's notification No. T.C.(29)/45, dated the 17th September 1945, I hereby direct that the maximum wholesale price of cloth in relation to a sale described in clause (3) of the Textile Commissioner's notification No. T.C.17/45, dated the 1st February 1945, made by a dealer carrying on business within the Province of Ajmer-Merwara shall be the ex-factory price of the cloth, increased:

(1) where the sale is made by a primary wholesaler, by 6½ per cent of that price in the case of cloth manufactured within the Province of Ajmer-Merwara, and by 8½ per cent of that price in the case of any other cloth;

(2) where the sale is made by any other wholesaler, by 10 per cent of that price in the case of cloth manufactured in the Province of Ajmer-Merwara, or by 11½ per cent in the case of any other cloth.

*Explanation*—For the purposes of this notification "ex-factory price" has the same meaning as is attributed to it in the Textile Commissioner's notification No. T.C. (17)/45, dated the 1st February 1945; "primary wholesaler" means a dealer who purchases cloth from a dealer who purchased it directly from a manufacturer; "wholesaler" means a dealer other than a primary wholesaler who ordinarily sells cloth to other dealers.

ABDUL MAJID KHAN  
Yarn Commissioner, Ajmer-Merwara

Karachi, 10th November 1945

No. D.C.S. Sd./45—In exercise of the powers conferred by sub-clause (b) of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1945, read with the Textile Commissioner's notification No. T.C.29/45, dated the 17th September 1945, I hereby direct that the maximum wholesale price of cloth in relation to a sale described in clause (3) of the Textile Commissioner's notification No. T.C.(17)/45, dated the 1st February 1945, made by a dealer carrying on business in the Province of Sind shall be the ex-factory price of that cloth increased by—

(i) 8 per cent of that price when the sale is made by a primary wholesaler;

(ii) 11 per cent of that price when the sale is made by any other wholesaler.

*Explanation*—For the purposes of this notification "ex-factory price" has the same meaning as is attributed to it in the Textile Commissioner's notification No. T.C.(17)/45, dated the 1st February 1945; "primary wholesaler" means a dealer who is appointed as such by the Director of Civil Supplies; "wholesale dealer" means a dealer who ordinarily sells cloth to other dealers.

B. R. PATEL  
Director of Civil Supplies, Sind

Peshawar, 10th November 1945

No. P.T.C.Pr./45—In exercise of the powers conferred by sub-clause (b) of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1945, read with the Textile Commissioner's notification No. T.C.(29)/45, dated the 17th September 1945, I hereby direct that the maximum wholesale price of cloth in relation to a sale described in clause (3) of the Textile Commissioner's notification No. T.C.(17)/45, dated the 1st February 1945, and made by a dealer carrying on business in the North-West Frontier Province shall be the ex-factory price of such cloth increased by 10 per cent thereof; provided that where the buyer is a dealer ordinarily selling in retail and the cloth is delivered to him at his place of business, being a place within any of the areas specified in column 1 of the table below, the seller may make any additional charge of a sum equal to the percentage of the ex-factory price specified in the corresponding entry in column 2 of that table.

*Explanation*—For the purposes of this notification "ex-factory price" has the same meaning as is attributed to it in the Textile Commissioner's notification No. T.C.(17)/45, dated the 1st February 1945; and "wholesale dealer" means a dealer who sells cloth to other dealers.



TABLE

1	2
I. North Waziristan Agency :	
(1) Miranshah Subdivision ..	3 5/16
(2) Razmak Subdivision ..	3 49/64
(3) Dattakhel Subdivision ..	3 49/64
(4) Spinwam Subdivision ..	3½
II. South Waziristan Agency ..	5½
III. Kurrum District :	
(1) Parchinar Subdivision ..	4 3/16
IV. Malakand District :	
(1) Malakand Subdivision ..	4 1/16
(2) Dir Subdivision ..	5 9/16
(3) Swat Subdivision ..	6 9/16
(4) Chitral Subdivision ..	13½
V. Hazara District :	
(1) Haripur Tehsil ..	3 5/16
(2) Mansohra Tehsil ..	3 17/32
(3) Remainder of Hazara District.	3 15/32
VI. D. I. Khan District :	
(1) Tank Tehsil ..	4 3/16
(2) Remainder of D. I. Khan District.	4 1/16
VII. Peshawar District ..	3½
VIII. Mardan District ..	3½
IX. Bannu District ..	3½
X. Kohat District ..	3½

T. A. F. NOBLE

Provincial Textile Commissioner  
North-West Frontier Province

The 5th December 1945

No. 29606-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished in the *Orissa Gazette* for general information.

By order of the Governor  
C. S. JHA

Secretary to Government

Bombay, 10th November 1945

No. 1/2(122)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1933 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the maximum price which a dealer may charge in respect of woollen cloth, of the following descriptions, namely, British Government's stock RDW mixed coloured worsted serge 56-58" width, 13-14 ounces in weight per yard, shall be at the rate of—

(1) Rs. 15-11-0 per yard when sold to a dealer ordinarily selling such cloth wholesale ;  
(2) Rs. 16-7-0 per yard when sold to any other dealer ;

(3) Rs. 18-8-0 per yard when sold to any other person at Bombay, Calcutta, Karachi or Madras and Rs. 19 in other places.

Bombay, 10th November 1945

No. 1/2(96)/45-CG(CS)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943, and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies, No. 1/2(147)/44-CG(CS), dated the 16th December 1944, the Central Government is pleased to direct that, with effect from the 1st December 1945, the maximum price which any dealer may charge for any book, magazine, pamphlet, periodical or other publication not being a newspaper, shall be as follows :—

A. In the case of any Indian publication, the publisher's price :

Provided that where the seller's place of business is more than 50 miles from any place where the publisher has a place of business or sales agent or local representative, the dealer may, in addition to the publisher's price thereof, charge a sum equivalent to 6½ per cent of the publisher's price, and in that case this additional charge shall be shown separately in the cash memorandum :

Provided further that the above proviso shall not apply to the publications of Messrs. Williams Collins Sons and Company, Ltd., Bombay.

B. In the case of any United Kingdom publication, the publisher's price converted into Indian currency—

(i) at the rate of 12 annas to the shilling if it is a book of fiction published in the Colonial Edition,

(ii) at the rate of 15 annas to the shilling if it is any other type of book, and

(iii) at the rate of rupee one and annas two to the shilling if it is any publication other than a book.

C. In the case of any American publication, the publisher's price converted into Indian currency—

(i) at the rate of Rs. 4-12-0 to the dollar if it is a book, and

(ii) at the rate of Rs. 5-8-0 to the dollar if it is any publication other than a book.

2. Where a dealer carries on business at a hill station specified in Schedule II to the Government of India, Department of Industries and Civil Supplies, notification No. F-22(101)-AP/44, dated the 10th June 1944, the dealer may charge in the case of any United Kingdom or American publication an additional sum not exceeding 5 per cent of the publisher's price converted into Indian currency at the rates given above.

R. A. MAHAMADI

Deputy Secy. to the Govt. of India

The 7th December 1945

No. 30062-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are hereby republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 24th November 1945

No. 308-PA(82)/44—In exercise of the powers conferred by sub-rule (2) of rule 51 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Paper (Prices of Imported Paper) Control Order, 1944, namely :—

In the Schedule appended to the said Order, to the entries under Part C, the following entries shall be added, namely :—

	Rs.	a.	p.
'Charles Martin' extra strong watermarked paper (thick) substance.	2	1	0
'Charles Martin' extra strong watermarked paper (thin) substance.	2	2	11

New Delhi, 24th November 1945

No. 308-PA(151)/45—In exercise of the powers conferred by sub-rule (2) of rule 51 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Paper (Prices of Imported Paper) Control Order, 1944, namely :—

In the Schedule appended to the said Order, to the entries under Part A, the following entries shall be added, namely :—

	Rs.	a.	p.
'Bond paper containing 50 per cent rag watermarked "Knebworth".	1	5	0
Ledger paper containing 50 per cent rag watermarked "Cheddar Valley".	1	5	0

J. D. KAPADIA

Deputy Secy. to the Govt. of India

The 7th December 1945

No. 30967-S.T.—The following notification, issued by the Government of India in the Department of Supply, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 21st November 1945

No. 1954—In pursuance of the provisions of clause 7 of the Iron and Steel (Control of Production and Distribution) Order, 1941, and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies No. 130-F.S.(43)/45, dated

the 12th May 1945, the Central Government is pleased to declare that the provisions of clauses 4 and 5 of the said Order shall not apply to the acquisition by or on behalf of any one consumer from one or more stockholders or from any other person not being a producer, nor to the disposal by any one stockholder or other person not being a producer to any one consumer of iron or steel, of any category specified in column 1 of the Statement here- appended, in quantities not exceeding in any one month the amount mentioned against that category in column 2 of the Statement.

Column 1	Column 2
1. Pig Iron .. .. .	11,200 lbs.
2. Heavy Structural .. .. .	4,480 "
3. Light Structural (including light section of joists, channels, angles tees and light rails of 30 lbs. & under).	2,240 "
4. Black Shee's (Plain & Corrugated) .. .. .	1,120 "
5. Galvanised Sheets (Plain & Corrugated) .. .. .	1,120 "
6. Tinplate .. .. .	112 "
7. Tonneplate .. .. .	1,120 "
8. Blackplate (P. C. R. C. A.) .. .. .	2,240 "
9. Plates M. S. .. .. .	2,240 "
10. Bars and Rods (including flats, squares rounds and hexagons).	2,240 "
11. Wire (Black or Galvanized) .. .. .	112 "
12. Barbed Wire .. .. .	1,120 "
13. Wire Nails .. .. .	56 "
14. Wire Rope .. .. .	1,000 running ft.
15. Tool Steel .. .. .	224 lbs.
16. Hoops and Strips (including Bux Strapping)	1,120 "
17. Pipes (excluding Hume re-inforced concrete pipes).	100 running ft.
18. Pipe fittings or specials (excluding Hume re-inforced concrete specials).	100 pieces
19. Hume re-inforced concrete pipes .. .. .	No limit
20. Hume re-inforced concrete pipes .. .. .	No limit
21. Bolts, Nuts & Rivets .. .. .	No limit
22. Dogspikes, Chairspikes & Screwspikes .. .. .	No limit

B. K. PATEL

Joint Secy. to the Govt. of India

The 7th December 1945

No. 30069-S T.—The following notifications, issued by the Government of India, in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Quetta, 14th November 1945

No. D. F. S. (Qta)/45—In exercise of the powers conferred by sub-clause (b) of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1945, read with the Textile Commissioner's Notification No. T. C. (29)/45, dated the 17th September 1945, I hereby direct that the maximum wholesale price of cloth in relation to a sale described in clause (3) of the Textile Commissioner's Notification No. T.C.(17)/45, dated the 1st February 1945, made by a dealer carrying on business in British Baluchistan, Tribal Areas and Leased Areas in Baluchistan shall be the ex-factory price of the cloth, increased—

(1) where the sale is made by a primary wholesaler, by 9½ per cent of that price;

(2) where the sale is made by any other wholesaler carrying on business within an area specified in column 1 of the table below by a sum equivalent to the percentage of that price specified in the corresponding entry in column 2 of that table.

Explanation—For the purposes of this Notification "ex-factory price" has the same meaning as is attributed to it in the Textile Commissioner's Notification No. T.C.(17)/45, dated the 1st February 1945; "primary wholesaler" means the Baluchistan Piecegoods Syndicate; "wholesaler" means a dealer who ordinarily sells to other dealers.

TABLE

Area	Percentage over ex-factory price
(i) Loralai Town .. .. .	11½%
(ii) Loralai Agency except Loralai Town and Kohlu Sub-Tehsil of the Sibi Agency.	11½% plus 2% as transport charges.
(iii) Zhob Agency .. .. .	} 11½%
(iv) Chagai Agency .. .. .	
(v) Quetta-Pihin Agency and Bolan	} 11½%
(vi) Sibi and Sharigh Subdivisions	
(vii) Nasirabad Subdivision .. .. .	
(viii) Marri-Bugti Subdivision excluding Kohlu Sub-Tehsil in the Sibi Agency.	11½% plus 1½% as transport charges.

I. S. CHOPRA

Director of Food Supplies, Baluchistan

Lahore, 14th November 1945

No. A.D. CS(Pb)/45—In exercise of the powers conferred by sub-clause (b) of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1945 read with the Textile Commissioner's Notification No. T.C.(29)/45, dated the 17th September 1945, I hereby direct that the maximum whole- sale price of cloth in relation to the sale described in clause (3) of the Textile Commissioner's Notification No. T.C. (17)/45, dated the 1st February 1945, made by dealers carrying on business in the Province of Punjab shall be—

(i) 8½ per cent above the ex-factory price where the sale is made by a primary wholesaler provided that where the buyer is a dealer ordinarily selling in retail and the cloth is delivered to him at his place of business, the maximum wholesale price shall be 10 per cent above the ex-factory price;

(ii) 11½ per cent above the ex-factory price where the sale is made by a dealer other than a primary wholesaler.

Explanation—For the purposes of this Notification "ex-factory price" has the same meaning as is attributed to it in the Textile Commissioner's Notification No. T.C.(17)/45, dated the 1st February 1945 and "primary wholesaler" means a dealer who is purchasing cloth from a dealer who purchased it directly from a manufacturer.

P. T. ENSOR

Assistant Director of Civil Supplies (Cloth) and Under-Secy. to the Govt. of the Punjab

Cawnpore, 14th November 1945

No. P.T.C.(U.P.)/45—In exercise of the powers con- ferred by sub-clause (b) of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1945, read with the Textile Commissioner's Notification No. T.C. (29)/45, dated the 17th September 1945, I hereby direct that the maximum wholesale price of cloth in relation to a sale described in clause (3) of the Textile Commissioner's Notification No. T.C.(17)/45, dated the 1st February 1945, and made by a dealer carrying on business within the United Provinces shall be the ex-factory price of the cloth increased,—

(i) where the cloth is sold by a primary wholesaler, by 6½ per cent of that price in the case of cloth manufactured within the United Provinces Deficit Zone and Delhi and by 8½ per cent of that price in the case of any other cloth;

(ii) where the sale is made by any other wholesaler by 10 per cent of that price in the case of cloth manufactured in the United Provinces Deficit Zone and Delhi and by 11½ per cent of that price in the case of any other cloth.

Explanation—For the purposes of this Notification, "factory price" has the same meaning as is attributed to it in the Textile Commissioner's Notification No.T.C. (17)/45, dated the 1st February 1945; "United Provinces Deficit Zone" has the same meaning as is attributed to it in General Permit No. 1 issued under the Cotton Cloth Movements Control Order 1943; "primary wholesaler" means a dealer who purchases cloth from a dealer who purchased it directly from a manufacturer; and "whole- salers" means a dealer who ordinarily sells cloth to other dealers.

E. ROYSTON

Provincial Textile Controller, United Provinces Bombay, 12th November 1945

No. T.C. (2) 102/45—In pursuance of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1945, I hereby direct that the following further amendment shall be made in the Textile Commissioner's Notification No. 34-Tex. A (15)2/43, dated the 31st December 1943, namely:—

In the said Notification in proviso (zii) to paragraph 1 the following shall be added, namely:—

"Provided further that in the case of such cloth which is contracted for delivery in December 1945 or later or which is packed in December 1945 or later, the maximum ex-factory and retail prices shall, subject to proviso (ii) above, be further reduced in the case of cloth of class I by 9¾ per cent thereof and in the case of cloth of any other class by 6¼ per cent thereof after making the last reduction."

Bombay, 13th November 1945

No. T.C. (1) 22/45—In exercise of the powers conferred on me by cluse 21 of the Cotton Cloth and Yarn (Control) Order, 1945 and with the sanction of the Central Govern- ment I hereby direct that the following further amendment shall be made in the Textile Commissioner's Notification No. 34-Tex. A (15) 1/43, dated the 27th December 1943 namely:—

In the table below the said notification in column 1 for entry No. 1 the following shall be substituted namely:—

"The Provincial Textile Commissioner."

DHARMA VIRA  
Textile Commissioner

New Delhi, 24th November 1945

No 1/2 (119)/45-CG (CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in supersession of all previous notifications of the Government of India in the Department of Industries and Civil Supplies on the subject, the Central Government is pleased to direct that the maximum price which a producer or a dealer may charge in respect of the cigarettes of the description specified in column (2) of the Schedule hereto appended, shall be at the rate specified in the corresponding entry in column (3) of the Schedule where the sale is made to a dealer and in column (4) of the schedule in any other case: provided that where a dealer has paid any provincial or local tax in respect of such cigarettes, he may make an additional charge not exceeding the amount so paid by him or as the case may be, the proportionate part thereof.

Provided that dealers in cigarettes in Pithoragarh in the Almora District (U. P.) may charge 3 pies per packet of 10 cigarettes in excess of the maximum price of a packet of any of the brands of cigarettes of M/S. The Imperial Tobacco Co. of India Ltd.

SCHEDULE

Table with 4 columns: Serial No., Name and description of the article, Wholesale price per 1000 including container, Retail selling price including container. Lists various cigarette brands like National Tobacco Company, Godfrey Philips India, Ltd., etc.

Table with 4 columns: Serial No., Name and description of the article, Wholesale price per 1000 including container, Retail selling price including container. Lists various cigarette brands like Taj, Rythm, Refyl, Panama, etc.

1	2	3	4
		Rs. A. P.	Rs. A. P.
119	Player's No. 3	50's	2 8 0 per Tin.
120	Three Castles	50's	2 6 0 Do.
121	Three Castles	25's	1 3 0 Do.
122	Bachelor C. T.	50's	2 4 0 Do.
123	Bachelor C. T.	10's	0 7 0 per Pkt.
124	Capstan Navy Cut Medium.	50's	1 14 0 per Tin.
125	Ditto	10's	0 6 0 per Pkt.
126	Churchman No. 1	50's	2 10 0 per Tin.

R. A. MAHAMADI

Deputy Secy. to the Govt. of India

Bombay, 13th November 1945

No. T.C. (14) 16/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1945, and with the sanction of the Central Government I hereby direct that the following further amendment shall be made in the Textile Commissioner's notification No. T.C. (14)/44, dated the 30th December 1944, namely:—

In the table below the said notification in column 1 for entry No. 9 the following shall be substituted, namely:—

"The Provincial Textile Commissioner".

Bombay, 13th November 1945

No. T.C. (27) 2/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1945, and with the sanction of the Central Government I hereby direct that the following further amendment shall be made in the Textile Commissioner's notification No. T.C. (27)/45, dated the 18th August 1945, namely:—

In the table below the said notification, for entry No. 9 the following shall be substituted, namely:—

"9. The Provincial Textile Commissioner—Assam".

Bombay, 13th November 1945

No. T.C. (29) 2/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1945, and with the sanction of the Central Government, I hereby direct that the following further amendment shall be made in the Textile Commissioner's notification No. T.C. (29)/45, dated the 17th September 1945, namely:—

In the table below the said notification in column 1, for entry No. 9 the following shall be substituted, namely:—

"9. The Provincial Textile Commissioner."

Bombay, 24th November 1945

No. T.C. (13) 17/45—In exercise of the powers conferred on me by clause 21 of the Cotton Cloth and Yarn (Control) Order, 1945, and with the sanction of the Central Government, I hereby direct that the following further amendment shall be made in the Textile Commissioner's notification No. T.C. (13)/44, dated the 16th December 1944, namely:—

In the table below the said notification item No. 2 shall be deleted.

DHARMA VIRA  
Textile Commissioner

New Delhi, 24th November 1945

No. TB (3) 5/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1945, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the amendment shall be given by the publication thereof in the *Gazette of India* and by the issue of a Press Note summarising the amendment:—

For sub-clause (3) of clause 13 of the said Order, the following shall be substituted, namely:—

"(3) No person shall use in the manufacture of cloth—

(a) yarn (other than handspun yarn) the maximum price of which has not been fixed by the Textile Commissioner under clause 10;

(b) sewing thread."

N. O'H. O'NEILL

Deputy Secy. to the Govt. of India

The 5th December 1945

No. 2694-T.—The following notification, issued by the Government of India in the War Transport Department, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 20th November 1945

No. 15-LPC(18)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Motor Vehicle Spare Parts Control Order, 1944 and to direct with reference to sub-rule (1) of rule 119 of the said Rules, that notice of this order shall be given by publication of the same in the official Gazettes of the Government of India and of the Provincial Governments:—

"In the First Schedule to the said Order entries numbers 48 and 90 shall be omitted."

R. B. ELWIN

Deputy Secy. to the Govt. of India

The 10th December 1945

No. 2765-T.—The following notification, issued by the Government of India in the Department of War Transport, is republished for general information

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 24th November 1945

No. 7-LVC(17)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Commercially Imported Transport Motor Vehicles Control Order, 1945, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of this Order shall be given by publication of the same in the official gazettes of the Government of India and of the Provincial Governments:—

In the Schedule annexed to the said Order:—

1. In the First Schedule, the following entries shall be inserted, namely:—

1. Albion	..	All wheel bases	All types
2. Bedford	..	Do.	Do.
3. Commer	..	Do.	Do.
4. Jowett	..	Do.	Do.
5. Leyland	..	Do.	Do.
6. Morris Commercial	..	Do.	Do.
7. Chevrolet	..	Do.	Do.
8. Diamond T	..	Do.	Do.
9. Dodge	..	Do.	Do.
10. Fargo	..	Do.	Do.
11. Ford	..	Do.	Do.
12. G. M. C.	..	Do.	Do.
13. International	..	Do.	Do.
14. Reo	..	Do.	Do.
15. Studebaker	..	Do.	Do.

2. In the Second Schedule, the following entries shall be inserted, namely:—

1. M/s. General Motors India Ltd., P. B. No. 39, Bombay.	Bombay	..	Whole of British India.	Chevrolet, G. M. C. and Bedford.
2. M/s. Ford Motor Co. of India Ltd., P. B. No. 499, Bombay.	Do.	..	Do.	Ford
3. M/s. Premier Automobiles Ltd., Construction House, Ballard Estate, Fort, Bombay.	Do.	..	Do.	Dodge and Fargo.
4. M/s. Hindustan Motors Ltd., 8, Royal Exchange Place, Calcutta.	Calcutta	..	Do.	Studebaker
5. M/s. Motor House (Gujrat) Ltd., Mirzapur Road, Ahmedabad.	Ahmedabad	..	Do.	Reo
			Bombay ..	Commer, Whole of Jowett
			British India.	
6. M/s. French Motor Car Co., Ltd., Hughes Road, Bombay.	Bombay	..	Bombay & C. P.	Morris Commercial.
7. M/s. G. McKenzie & Co. (1910) Ltd., 208, Lower Circular Road, Calcutta.	Calcutta	..	Bengal, Bihar, Orissa, C. P., U. P. and Assam.	International Morris Commercial.
				International

8. M/s. The Allied Motors Ltd., Scindia House, Queensway, New Delhi.	New Delhi	U. P., Punjab and Delhi.	Commer.
9. M/s. Walford Transport Ltd., 71-73, Park St., Calcutta.	Calcutta	Bengal, Assam, Bihar, Orissa and Madras.	Do.
10. M/s. Govindram Bros., 139, M. dows Street, Fort, Bombay.	Bombay		Diamond T
11. M/s. The Motor and General Finance Ltd., Queens Road, Delhi.	Delhi		Do.
12. M/s. Loyland Motors Ltd., 76, Lower Circular Road, Calcutta	Calcutta	Whole of British India.	Loyland
13. M/s. Dadajoe Dhackjee & Co., Ltd., Shree Pant Bhanwan, Sandhurst Road, Bombay.	Bombay	Bombay	Commer.
14. M/s. Khyber Automobiles, The Mall, Peshawar.	Peshawar	Punjab and N.-W.F.P.	Do.
15. M/s. Union Co., P. B. No. 331, Mount Road, Madras.	Madras	Madras	Morris Commercial.
16. M/s. Rajagopal Motor Works, 3/183, Mount Road, Madras.	Madras		International
17. M/s. Modern Motors, Mal Mansions, Lahore.	Lahore	Punjab	Commer.
18. M/s. Federal Motors Ltd., Scindia House, New Delhi.	New Delhi	Delhi, U. P. and Punjab.	Morris Commercial.
19. M/s. Combine Motors, K. A. M. P. Road, Nagpur.	Nagpur	C. P. and Berar.	Commer.
20. M/s. John Fleming & Co., P. B. No. 9, McLeod Road, Karachi.	Karachi	Sind and Baluchistan.	Do.

R. B. ELWIN

Dy. Secy. to the Govt. of India

is available to handloom industry, and that he is still in correspondence with the Association in this matter.

The Textile Commissioner has informed the public that it is not a fact that 50 per cent of the total loomage available for civilian production is engaged in the manufacture of sarees and dhoties. The actual position is that only 19½ per cent of the total loomage of the country is engaged in the production of sarees and dhoties having widths of 48" to 53". It is further stated that now as the war orders are being gradually cancelled, the Rationalisation Sub-Committee of the Textile Control Board has recommended that 22.8 per cent of the industry's total loomage should be utilised for the production of wider sarees and dhoties.

#### ACTION TAKEN BY PROVINCIAL GOVERNMENT ON COTTON CLOTH AND YARN (CONTROL) ORDER, 1945

By an amendment, the Government of the United Provinces has excluded handloom cloth and cloth manufactured by small powerloom manufactories from the operation of the U.P. Controlled Cotton Cloth Dealers Licensing Fee Order, 1945. The amendment permits applicants for licences to state their sales in basic years either by value or according to the number of bales. In the case of quota-holders this information must be given according to the bales.

#### PRESS NOTE

The Textile Commissioner to the Government of India desires to inform all Provincial and State buyers having in their possession purchase authorities for the months of October and November, that they must complete their purchases before the 30th November 1945 as he has decided not to extend these permits any further.

#### PRESS NOTE

Some misunderstanding appears to have been caused by a press note issued by the Government of Bombay on the 26th September 1945 which announced the exclusion of loads of all kinds from the restrictions imposed on the use of paper for wrapping and packing purposes under the Paper Control (Economy) Order, 1945. In this connection, the Textile Commissioner desires it to be known that the restrictions on the use of paper and board for the purposes of packing cotton cloth and yarn are governed exclusively by the Paper (Packing of Cotton Textiles) Control Order, 1945 and those restrictions continue to be in operation.

#### PRESS NOTE

All dealers, cloth in whose possession has been frozen by the Textile Commissioner by a notification, dated the 11th June 1945, have now been permitted by him to sell handkerchiefs, mosquito-netting, gauze, lint, bandage cloth, tape, newar and canvas to any licensed cloth dealer. They need not, therefore, approach the Textile Commissioner for instructions as to the disposal of these varieties of cloth. This general release applies in relation to the above varieties only.

### COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 7th December 1945

No. 6209-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information:

By order of the Governor  
R. L. NARASIMHAM  
Secretary to Government

#### REGISTRATION OF ACCOUNTANTS

New Delhi, 13th November 1945

No. 1-A(7)/45—The following draft of certain further amendments to the Auditor's Certificates Rules, 1932, which it is proposed to make in exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (XVII of 1913), is published, as required by the said sub-section, for the information of all persons likely to be affected thereby and notice is hereby given that the draft will be taken into consideration on or after the 17th December 1945.

Any objection or suggestion which may be received from any person with respect to the said draft before the date specified will be considered by the Central Government

#### DRAFT AMENDMENTS

In the said Rules—

- (1) for the word "three" in sub-rule (a) of rule 40(1), the word "four" shall be substituted;
- (2) for the word "four" in the proviso to sub-rule (a) of rule 40(1), the word "five" shall be substituted;
- (3) for the word "four" in sub-rule (b) of rule 40(1), the word "five" shall be substituted.

R. K. NEHBU

Joint Secy. to the Govt. of India

Copy of letter No. TCP/42/737, dated the 20th November 1945, from A. S. B. Iyer, Esq., Textile Commissioner, Wittet Road, Ballard Estate, Bombay, to all Provincial Governments

I have been directed to forward a compilation of news items that appeared in the newspapers in October 1945 about the actions taken by the Provincial Governments in regard to the operation of the Cotton Cloth and Yarn (Control) Order and a summary of press notes issued from this office during the month of October 1945 for your information.

#### SUMMARY OF PRESS NOTES ISSUED DURING OCTOBER 1945

The Textile Commissioner has contradicted the reports that have appeared in certain newspapers to the effect that he has allotted several thousand yards of P. K. cloth to a certain dealer engaged in the manufacture of leather bags. The press note says that the P. K. cloth allotted to the dealer is not meant for him alone but is meant for 175 dealers who are engaged in the manufacture of leather goods and who have formed into an Association of which the dealer in question is the Chairman. Further, the purchase permit was issued only on the recommendation of the Bombay Processors' Advisory Committee. Under the permit the dealer was allowed to purchase only 10 bales of P. K. cloth and it was found that he did not purchase even that quantity.

By a notification published in the *Gazette of India*, dated 20th October 1945, the Textile Commissioner has extended the order concerning the sale of Mutton Tallow to (1) the Administered Areas and Railway Lands in the former Western India States Agency, (2) the Punjab States Railway Lands, and (3) Khasi States including the Shillong Administered Areas. The order directs that no person in the above areas shall sell imported Mutton Tallow used in textile manufacture (other than hemp and jute) at a price exceeding Rs. 48 per cwt. f.o.r. port of entry.

At a meeting of the Textile Control Board, Mr. M. K. Vellodi, Textile Commissioner to the Government of India, has informed the members that the Bombay Mill-owners' Association's claim that 500 million lb. of yarn produced by Indian mill industry is available to the handloom industry is not in accordance with the statement prepared in his office which reveals that only 440 million lb. of yarn

The 10th December 1945

No. 6284-Com.—The following notification, issued by the Government of India in the Commerce Department, is republished for general information.

By order of the Governor  
R. L. NARASIMHAM  
Secretary to Government

COMMERCE—WAR

New Delhi, 3rd November 1945

No. 91-C.W.(1)/45—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, and in supersession of the notification of the Government of India in the Department of Commerce, No. 91-C.W.(1)/44, dated the 29th January 1944, the Central Government is pleased to prohibit the export—

- (i) to any place outside India, or
- (ii) to any Tribal area or Indian State beyond the western and northern boundaries of the North-West Frontier Province, or
- (iii) by sea to any Indian State on the west coast of India to the north of Ratnagiri and south of Karachi, of any goods of the description specified in the Schedule annexed, except the following, namely:—
  - (a) any goods of the description specified in Part B of the said Schedule and covered by an export licence issued by or under the orders of the Central Government in the Department of Food or the Chief Controller of Exports or an Export Trade Controller appointed in this behalf by the Central Government;
  - (b) any goods of the description specified in Part C of the said Schedule and covered by an export licence issued by the Central Government in the Department of Supply or by any officer authorised by that Department in this behalf.
  - (c) any goods of the description specified in Part D of the said Schedule and covered by an export licence issued by or under the orders of the Central Government in the Department of Commerce or the Chief Controller of Exports or an Export Trade Controller appointed in this behalf by the Central Government;
  - (d) any goods constituting the stores or equipment of an outgoing vessel or conveyance, or the *bona fide* baggage of the crew of or of the passengers in, such vessel or conveyance;
  - (e) any goods transhipped at a port in British India;
  - (f) any goods exported under the orders of Naval, Military or Air Force Authorities for Naval Military or Air Force requirements;
  - (g) any goods exported under the orders of the Central Government or such officers as may be appointed by the Central Government in this behalf;
  - (h) any goods covered by an Open General Licence issued by the Central Government;
  - (i) any goods required by persons residing or having their business in the Tribal areas and Indian States beyond the western and northern boundaries of the North-West Frontier Province for personal use or for use in the ordinary course of their business.

SCHEDULE

PART A

(No licence issued)

1. Arms, ammunition and military stores (including explosives and fulminate of mercury), other than those covered by licences issued under the Indian Arms Act.
2. Asbestos and manufactures thereof.
3. Asbestos cement.
4. Belting for machinery made of—
  - (i) cotton,
  - (ii) hair,
  - (iii) leather, and
  - (iv) rubber.
5. Casein.
6. Chemicals and chemical preparations, the following:—
  - (i) Acid Stearic,
  - (ii) Aluminium oxide,
  - (iii) Ammonium sulphate, Potassium nitrate and other chemical manures not specified,
  - (iv) Aniline and alkylated aniline,
  - (v) Calcium acetate (acetate of lime),
  - (vi) Chlorinated hydrocarbons,
  - (vii) Dimethyl sulphate,
  - (viii) Ethyl alcohol or rectified spirit of any proof degree; methylated or denatured or mineralised spirits,
  - (ix) Lithopone and Cadmium Lithopone,
  - (x) Naphthalene,
  - (xi) Salts and other compounds of mercury,

- (xii) Sodium hydrosulphite,
- (xiii) Sodium nitrite, and
- (xiv) Toluol (Toluene).

7. Clocks, watches and parts thereof.

8. (i) Drugs and medicines, the following when in bulk packing—

Acidum Acetylsalicylicum, Acidum Boricum, Acidum Citricum, Acidum Cresylicum, Acidum Mandelicum, Acidum Nicotinicum, Acidum Salicylicum, Acidum Tannicum, Acidum Tartaricum, Acriflavina, Aethylis Chloridum, Aethyl Morphianae Hydrochloridum, Amylis Nitris, Antimonii et Potassii Tartras, Antimonii et Sodii Tartras, Antimonii Trichloridum, Antrypol, Arsenii Trioxidum, Argentoproteinum, Argentoproteinum Mite, Atropinae Sulphas, Barbitonum, Barbitonum Solubile, Benzonium, Benzylis Benzoas, Bismuth Salts, Bismuthum Praecipitatum, Borax, Brilliant Green, Camphor, crude and refined, Carbonei Tetrachloridum, Chiniofonum, Chlorocresol, Cinchona Bark and powder, Cocaina and its salts, Creosotum, Cresol, Cupri Sulphas, Dextrosom, Digoxin, Emetina and its salts, Ergota Praeparata and preparations thereof, Ferri et Quininae Citras, Fluoresceinum Solubile, Hexaminae Hexobarbitonum, Hexobarbitonum Solubile, Histaminae Phosphas Acidus, Homatropinae Hydrobromidum, Hyoscina and its salts, Insulinum, Insulinum Protaminatum cum Zinco, Ipecacuanha, Liquor Cresol Saponatus, Mapharside, Menthol, Mepacrinae Hydrochloridum, Mepacrinae Methanosulphonas, Mersalylum, Nearsphenamina, Nikethamidum, Pamaquin, Paraldehydum, Paris Green, Pentothol Sodium, Percaine, Phenol, Phenobarbitonum, Phenobarbitonum Solubile, Phenolphathaleinum, Planocaine T, Potassii Iodidum, Potassii Permanganas, Procainae Hydrochloridum, Quinina and its salts, Quinidina and its salts, Saccharinum, Sodii Citras, Sodii Chloras, Sodii Iodide, Sodii Phosphas Acidus, Sodii Salicylas, Sulphadiazinum, Sulphaguanidinum, Sulphapyridinum, Sulphathiazolum, Sulphonamide preparations (e.g. Sulphanilamide, Soluteptasine, etc.) Totaquina, Tryparsamidum, Zinc Oxidum (B.P.).

(ii) Any imported medicinal preparation containing any one or more of the drugs or medicines specified in entry (i) above whether in bulk or in any other form such as tablets, ampoules, solutions, ointments, etc., including all proprietary brands and Trade Marks preparations and equivalents of them intended for oral, hypodermic, intravenous or external use.

9. Dyestuffs, the following:—

Synthetic dyestuffs including coal tar derivatives used in any dyeing process.

10. Glass bottles of crown cork pattern, empty or when in use as containers.

11. Glass substitute.

12. Hides, the following:—

(i) Wet salted cow hides (trimmed according to trade custom) from 13 lb. upwards,

(ii) Dry Salted Cow Hides with the exception of the selections known by the Trade as SACCS, SACS, SAS, SACD, SACR and SACRD, from 9 lb. upwards; Salted Cow Hides of selections known by the Trade as SACCS, SACS, SAS, SACD, SACR and SACRD from 7 lb. upwards.

(iii) Dry (arsenicated or otherwise) framed cow hides from 6 lb. upwards,

(iv) Buffalo hides, kattais or buffalo calves, all sorts,

(v) Hides cut into pieces of any weight or size.

13. Instruments, Apparatus and Appliances, and parts thereof, the following:—

(i) Cameras,

(ii) Cinematograph equipment,

(iii) Clinical thermometers,

(iv) Electrical installation accessories,

(v) Electrical insulating materials of all sorts,

(vi) Electrical lighting accessories and fittings,

(vii) Electric wires and cables (including telegraph and telephone wires and accessories),

(viii) High tension and low tension control switch gear,

(ix) Optical glass, formed and unformed,

(x) Optical instruments, all sorts,

(xi) Surveying instruments and appliances,

(xii) Transmission line equipment,

(xiii) Wireless instruments (including Reception sets) and parts thereof, and

(xiv) X-ray equipment and parts thereof.

14. Leather unwrought, the following—

(i) all vegetable tanned leather produced from buffalo hides, kattais or buffalo calves, weighing 6 lb. and over

per skin, with the exception of heavy vegetable tanned buffalo leather, weighing over 16 lb. per side or over 32 lb. per hide ;

- (ii) Chrome tanned sole leather.
15. Machinery and millwork, the following:—
  - (i) Ball and roller bearings, all sorts, and
  - (ii) Motors, Generators and Transformers.
16. Metals and Ores, the following:—
  - (i) Antimony,
  - (ii) Ferro alloys including ferro-chrome, ferro-manganese, ferro-phosphorus, ferro-silicon ferro-titanium, ferro-tungston, ferro-vanadium and ferro-molybdenum,
  - (iii) Flourspar,
  - (iii) Magnesium and magnesium alloys,
  - (iv) Mercury,
  - (v) Nickel, nickel oxide; nickel ore and matte; nickel alloys,
  - (vi) Phosphor alloys,
  - (vii) Tin, wrought and unwrought, tin alloys,
  - (viii) Zinc or spelter, wrought and unwrought, Zinc concentrates, dross and manufacturing residues; zinc alloys, and
  - (ix) Scrap containing any of the metals or alloys specified in entries (i) to (viii).
17. Paper and pasteboard, all sorts and manufactures thereof.
18. Pulp of wood for paper-making; rags and other materials for making papers.
19. Pyrethrum flowers, whole or powdered, and extracts of any strength obtained therefrom; also insecticides containing pyrethrum flowers or extract of pyrethrum flowers.
20. Razors and razor blades.
21. Roofing felts and associated joining materials.
22. Small tools, all sorts, and component parts thereof, including—
  - (i) Metal working tools, hand or machine operated,
  - (ii) Wood working tools, hand or machine operated,
  - (iii) Hand tools of all descriptions, and
  - (iv) Precision and measuring tools and instruments.
23. Starch, dextrine and farina.
24. Textiles, the following:—
  - (i) Flax, raw, and
  - (ii) Flax manufactures.
25. Wood preservatives, the following:—
  - (i) Coal tar,
  - (ii) Creosote, and
  - (iii) Mixtures containing coal tar or creosote.
26. Woollen manufactures including woollen yarn and hosiery, but excluding Pashmina Shawls, carpets and floor rugs, and cumblies.
27. Umbrellas and umbrella fittings.

#### PART B

*(Items controlled by the Department of Food: applications for licences should be submitted to the Export Trade Controller at the respective port or land frontier)*

1. Animals, living, the following:—
  - (i) Cattle, and
  - (ii) Poultry.
2. Fish, dried (salted and unsalted).
3. Fodder, bran and pollards.
4. Fruits, nuts and vegetables (including dried, salted or preserved, not canned or bottled), other than tamarind, and cashew nuts.
5. Grain, pulse and flour.
6. Provisions and Oilman's stores, the following:—
  - All canned and bottled provisions, including—
    - (i) Cheese,
    - (ii) Fruit juices and soft drinks,
    - (iii) Ghee and butter, and
    - (iv) Pickles and chutneys.
 But excluding—
    - (i) Malt,
    - (ii) Sauces and condiments, and
    - (iii) Curry Powder.
7. Seeds, other than oilseeds, including seed potatoes but excluding rubber seeds and tea seeds.
8. Sugar including molasses.
9. Vegetable products, as defined in the Vegetable Products (Excise Duty) Act, 1943 (XI of 1943).

#### PART C

*(Licences issued by the Central Government in the Department of Supply or by an officer authorised by that Department in this behalf)*

1. Bristles, Pig.
2. Cement and manufactures thereof, other than those specified in Part A.

3. Instruments, Apparatus and Appliances, and parts thereof, the following:—

Surgical and veterinary instruments, apparatus and appliances excluding dressings covered by item 59 in Part D.

4. Machinery and millwork, including parts thereof, other than those specified in Part A, but excluding—

- (i) machine tools of any description, and
- (ii) parts of machinery and millwork which are exported for purposes of repairs or are returned to the manufacturers as defective.

N.B.—'Leather laces' and 'chrome leather strips' used as parts of machinery will, if exported separately, be treated as falling under the item "Leather manufactures, all sorts."

5. Machine Tools of all description and parts thereof.

6. Metals and Ores, the following:—

- (i) Aluminium and aluminium alloys,
- (ii) Antimony alloys containing more than 10 per cent of antimony including printing and bearing alloys,
- (iii) Beryl (Beryllium) ore, metal and alloys,
- (iv) Cobalt,
- (v) Copper ores; copper wrought and unwrought; copper plates and sheets; copper wire, drawn; copper alloys,
- (vi) Iridium; osmiridium; iridosmine and concentrates containing iridium,
- (vii) Iron and Steel:—
  - (a) Pig Iron,
  - (b) Ingots, Blooms, Billets, tin bars, sheet bars, and slabs,
  - (c) Steel Castings,
  - (d) Heavy Structural (including heavy sections of joists, channels and angles).
  - (e) Light Structural (including light sections of joists, channels angles, tees and light rails of 30 lb. and under),
  - (f) Tyres, wheels and axles,
  - (g) Shell steel ingots, blooms, billets and bars.
  - (h) Heavy Rails (over 30 lb.) Fishplates, dogspikes, chair spikes, screw spikes,
  - (i) Tinplate, Terneplate,
  - (j) Black Sheets (Plain and Corrugated),
  - (k) Galvanised Sheets (Plain and Corrugated),
  - (l) Plates (Shipbuilding).
  - (m) Plates (Ordinary mild steel and high tensile),
  - (n) Plates (Bullet Proof),
  - (o) Bars (including flats, squares, rounds hexagons and rods),
  - (p) Bolts (including Fishbolts) Nuts and Rivets,
  - (q) Black or Galvanized Wire, whether plain or barbed,
  - (r) Wire Nails,
  - (s) Wire (Miscellaneous),
  - (t) Hoop and Strip,
  - (u) Sprink Steel in any unfabricated or semi-fabricated form,
  - (v) Tool Steel in any unfabricated or semi-fabricated form,
  - (w) Steel Pressure Pipes, Tubes, and Fittings coated or un-coated excluding Electrical Conduit Pipes,
  - (x) Cast Iron Pressure Pipes and Specials,
  - (y) Pressure Pipes made of any substance reinforced with Iron or Steel,
  - (z) Wire Ropes,

(viii) Lead ore; pig lead; lead sheets; lead pipes and tubes; lead alloys,

- (ix) Molybdenum and molybdenum ores,
- (x) Platinum, crude and refined; platinum alloys,
- (xi) Radium, radium ores, and concentrates,
- (xii) Tin concentrates and ores,
- (xiii) Tungsten and tungsten ore (Wolfram),
- (xiv) Vanadium and vanadium ores, and
- (xv) Scrap containing any of the metals or alloys specified in entries (i) to (xiv).

7. Manufactured articles not specified elsewhere in this Schedule made wholly or mainly of any of the metals or alloys specified in item 16 of Part A or in item 6 of this part; including containers, when not in use as containers.

[N.B.—An article shall be deemed to be made mainly of any of the metals or alloys referred to if such metal or alloy constitutes the major part of either the bulk or the value of the article.]

8. Processing materials for rubber tyres other than steatite and French Chalk, not covered by another item in this Part.

9. Rubber manufactures, all sorts, but excluding rubber belting for machinery and requisites for games and sports made of rubber.

10. Textiles, the following:—  
 (i) Hemp, raw, all sorts (Manila, Sisal, and Indian hemp, etc.) and manufactures thereof, including twine.  
 11. Vehicles and parts thereof (excluding old scrap parts), the following:—  
 (i) Aircraft and parts of aircraft; special aircraft materials,  
 (ii) Motor vehicles, namely motor cars, motor cycles and motor omnibuses, vans and lorries and chassis for the same, whether fitted with rubber tyres and tubes or not, and  
 (iii) Parts of motor vehicles, including rubber tyres and tubes and producer gas plants.  
 12. Wood and timber, all sorts, including plywood and other laminated wood but excluding agarwood, firewood and sandalwood; also chests, boxes, crates and other containers made therefrom when exported empty and parts thereof including shooks.

## PART D

(Items controlled by Department of Commerce; applications for licences should be submitted to the Export Trade Controller at the respective port or land frontier)

1. Abrasives, manufactured, including grinding wheels, emery paper and powder; sand paper.
2. Agar-agar.
3. Apparel, all sorts.
4. Articles made wholly or mainly of plastic materials.
5. Bakelite and other synthetic moulding powders.
6. Bicycles, accessories and parts thereof.
7. Bitumen.
8. Bones, crushed and uncrushed, including bone grist.
9. Bristles, pig—manufacturers thereof only.
10. Building and engineering materials, the following:—  
 (i) Fire bricks.  
 (ii) Fire clay, and  
 (iii) Tiles and bricks.
11. Buttons, all sorts.
12. Candles of all kinds.
13. Carbon black.
14. Carbons, decolourising and activated.
15. Chemicals and chemical preparations, the following:—  
 (i) Acetone,  
 (ii) Acid Acetic,  
 (iii) Acid Hydrochloric,  
 (iv) Acid Nitric,  
 (v) Acid Oxalic,  
 (vi) Acid Sulphuric,  
 (vii) Aluminous sulphate (including all forms of alum except chrome alum),  
 (viii) Ammonia and ammonium compounds other than those included in Part A,  
 (ix) Bleaching powder and chlorine,  
 (x) Calcium Carbide,  
 (xi) Caustic soda,  
 (xii) Chrome alum,  
 (xiii) Disinfectants, all sorts,  
 (xiv) Gases, all sorts,  
 (xv) Hydrogen peroxide,  
 (xvi) Iodine,  
 (xvii) Magnesium sulphate,  
 (xviii) Oleic acid,  
 (xix) Phosphorus,  
 (xx) Potassium and potassium compounds other than those included in Part A,  
 (xxi) Salts and other compounds of arsenic, chromium, copper, lead, molybdenum, nickel, platinum, radium, tin and zinc, other than those included in Part A,  
 (xxii) Selenium oxide,  
 (xxiii) Sodium bicarbonate,  
 (xxiv) Sodium bichromate,  
 (xxv) Sodium carbonate,  
 (xxvi) Sodium Sulphide,  
 (xxvii) Sulphur, and  
 (xxviii) Uranium and its compounds.
16. Cigarettes, other than those of indigenous manufacture.
17. Cinematograph films, not exposed.
18. Coal and coke; charcoal.
19. Coffee.
20. Coir, unmanufactured and manufactured.
21. Cork and cork manufactures.
22. Cutlery, all sorts.
23. Diamonds, precious and semi-precious stones.
24. (i) Drugs and Medicines, the following when in bulk packings:—  
 Acidum Ascorbicum, Adrenalinae Hydrochloridum, Aether, Aether Anaestheticus, Ammonii Carbonas,

Ammonii, Chloridum, Amylocainae Hydrochloridum, Aneurine Hydrochloridum, Apomorphinae Hydrochloridum, Argenti Nitras, Barii Sulphas, Bromethol, Cadmii Iodidum, Caffeina and its salts, Calamina, Calcii Gluconas, Calciferol, Calcii Lactas, Calcii Sulphas Cantharidis, Carbacholum, Cascara Sagrada and preparations thereof, Chloralis Hydras, Chloroformum, Chloroxylenol, Chromii Trioxidum, Chrysarobinum, Codeina and its salts, Creta, Diamorphinae Hydrochloridum, Digitalin, Ephedrina and its salts, Extractum Filicis Liquidum, Extractum Hepatis Liquidum, Extractum Pituitarii Liquidum, Extractum Suprarenali Corticis, Ferriet Ammonii Citras, Ferri Sulphas, Gentian Violet, Glucosum Liquidum, Glycerilis Trinitras, Hyoscyamus, Iodophthaleinum, Iodoxyl, Kaolinum, Liquor Formaldehydi, Liquor Hydrogenii Peroxidum, Magnesii Trisilicas, Methylsulphonas, Morphina and its salts, Nitrogenii Monoxidum, Oestradiol, Oleum Anethi, Oleum Anisi, Oleum Chenopodii, Oleum Euclapti, Oleum Hydnocarp, Oleum Iorisatum, Oleum Menthae Piperatae, Oleum Morrhae, Oleum Theobromatis, Oleum Vitaminatum, Opium, Oxygenium, Parafinum Liquidum, Paraffinum Molle, Peptonum, Phenacetinum, Phenyl Hydrargyri Acetas, Phenyl Hydrargyri Nitras, Physostigminae and its salts, Pirevan, Potassii Bromidum, Potassii Persulphas, Resorcinol, Riboflavin, Santoninum, Soda Lime, Sodii Bromidum, Sodii Chloridum, Sodii et Potassii Tartras, Sodii Sulphas Acidus, Spiritus Ammoniae Aromaticus, Stibophenum, Stilboestrol, Strophanthinum, Strychnina and its salts, Sulpharsphenamina, Tetrachlorethylenum, Theobromina et Sodii Salicylas, Theophyllina cum Aethylenediamins, Thiodiphenylamina, Thymol, Thyroideum, Trypan Blue, Urea, Zinci Sulphas.

(ii) Any medicinal preparations containing any one or more of the drugs or medicines specified in entry (i) above whether in bulk or in any other form such as tablets, ampoules, solutions, ointments, etc., including all proprietary brands and Trade Mark preparations and equivalents of them intended for oral, hypodermic, intravenous or external use.

(iii) Any Indian made preparations containing any one or more of the drugs or medicines specified in entry 8(i) of Part 'A' whether in bulk or any other form such as tablets, ampoules, solutions, ointments, etc., including all proprietary brands and Trade Mark preparations and equivalents of them intended for oral, hypodermic, intravenous or external use.

(iv) Crude drugs, the following:—

Artemissia, Belladonna Leaf and Root, Colchicum Corn, Colocynth Pulp, Ephedra, Gall nuts, Gentian Root, Gum Ammiocum, Musk, Nutmeg, Podophyllum Root, Polygala Chinensis (Plant) Senega, Tragacanth.

25. Earthenware and porcelain.

26. Firewood.

27. Glass and glassware, all sorts, other than those specified in Part A.

28. Glass, sheet.

29. Glue and raw materials for the manufacture of glue, the following:—

(i) Hide fleshings,

(ii) Dry limed hide bellies/splits,

(iii) Hides cuttings or trimmings,

(iv) Bone sinews, and

(v) Chrome shavings, picker waste and dry pieces in hair.

30. Gums and resins, the following:—

(i) Gum Benzoin,

(ii) Rosin.

31. Hides, Raw, the following:—

(i) Wet Salted Cow Hides (trimmed according to Trade Custom) weighing below 15 lb. per hide,

(ii) Dry Salted Cow Hides, other than selections known by the Trade as SACCS, SACS, SAS, SACD, SACR and SACRD, weighing below 9 lb. per hide.

(iii) Salted Cow Hides of the selections known by the Trade as SACCS, SACS, SAS, SACD, SACR and SACRD, weighing below 7 lb. per hide.

(iv) Dry (Arsenicated or otherwise) framed Cow Hides weighing below 6 lb. per hide and all Dry (Arsenicated or otherwise) unframed Cow Hides,  
 (v) Raw goat and sheep skins.

31A. Hides and skins, tanned or dressed and leather unwrought, the following:—

(i) Heavy vegetable tanned buffalo leather weighing over 16 lb. per side or over 32 lb. per hide.

(ii) East India tanned buffalo calves weighing below 6 lb. per skin,



- (iii) All classes of vegetable tanned leather produced from cow hides or kips weighing 8 lb. or over as hide and 4 lb. or over as side,
- (iv) All classes of vegetable tanned leather produced from cow hides or kips, weighing below 8 lb. as hide and 4 lb. as side,
- (v) East India tanned cow and cow calves,
- (vi) All chrome tanned upper leather produced from cow or buffalo hides or calf skins,
- (vii) Vegetable tanned and chrome tanned goat and sheep skins.
32. Hops and hop products.
33. Horns and hooves, including pieces and tips thereof.
34. Hydraulic brake fluid for automobiles.
35. Hydraulic packing.
36. Instruments, Apparatus and Appliances, and parts thereof, the following:—
- (i) Electrical instruments, apparatus and appliances, all sorts (including accumulators and dry cells, electric fans and accessories and electric lamps), other than those specified in Part A,
- (ii) Gramophones,
- (iii) Microscopes,
- (iv) Photographic papers, plates and films including those used in X-ray photography but excluding cinema films,
- (v) Telegraph and telephone instruments and apparatus, and
- (vi) Scientific instruments, apparatus and appliances, all sorts, other than of indigenous origin.
37. Lamps and parts thereof, the following:—
- (i) Gas lamps,
- (ii) Hurricane lamps,
- (iii) Incandescent oil lamps,
- (iv) Oil Lamps, and
- (v) Parts of Lamps, all sorts, other than funnels, globes and glass parts covered by item 27 of Part D.
38. Leather manufactures, all sorts.
39. Liquors, all sorts.
- 39A. Manufactures of wood and timber, all sorts, other than—
- (i) such manufactures as are covered by item 19 in Part C. and
- (ii) manufactures of sandalwood or agarwood, and
- (iii) the following articles, if made wholly or mainly of wood, other than sandalwood or agarwood—
- (a) cigarette cases,
- (b) jewel cases, and
- (c) shoe lasts.
- [N.B.—1 Furniture and Cabinetware made mainly or wholly of wood is covered by this item.  
2. Furniture and Cabinetware made mainly or wholly of iron or of any other metal or alloy will be covered by item 7 in Part C.]
40. Manures, other than chemical manures.
41. Matches, all sorts.
42. Metals and Ores, the following:—
- (i) Monazite, and
- (ii) Thorium.
43. Oils, the following:—
- (i) Oils, essential, the following:—
- Lemon Oil,  
Bitter Orange Oil,  
Sweet Orange Oil, and  
Tangerine Oil.
- (ii) Oils, mineral, all sorts (including crude oil, kerosene, fuel oils, lubricating oils, greases, petrol, solvent oils, mineral turpentine, benzine and benzol, but excluding drugs and medicines included in Part A and elsewhere in Part D),
- (iii) Oils, vegetable, non-essential, all sorts, other than those included elsewhere in Part D.
44. Oilcakes, all sorts.
45. Oilseeds, non-essential, all sorts.
46. Paints, varnishes and enamels, all sorts not covered by any other entry in this part and excluding pumice stone.
47. Patent photographic developers, fixers and photographic materials not otherwise specified.
48. Polishes and compositions for application to leather, metals or wood.
49. Printers' and Lithographers' inks.
50. Requisites for games and sports, consisting mainly or wholly of rubber or celluloid.
51. Rubber, raw, Rubber scrap and waste; Rubber seeds.
52. Rubber shoes and canvas shoes with rubber soles.
53. Sera.
54. Silver bullion, ore, metal, alloys and manufactures, thereof.

55. Soaps, washing powders and toilet requisites the following:—

- Toilet paper, lipstick, combs, shaving cream, cup and sticks, shaving brushes, hair oil and hair creams, germicides, shaving mirrors, vaselines and sanitary towels.
56. Spectacle frames, all sorts.
57. Spices the following: (i) Pepper, and (ii) cinnamon.
58. Stationery.
59. Surgical dressings.
60. Tallow and Stearine, all sorts.
61. Tanning substances, all sorts, including myrobalans, gall nuts, wattle bark and extract thereof.
62. Tea.
63. Textiles, the following:—
- (i) Artificial silk yarn,
- (ii) Artificial silk manufactures, including mixtures with other textiles or staple fibre,
- (iii) Cotton manufactures, all sorts (including cotton twist and yarn; piecegoods, hosiery, sewing thread, canvas, mosquito-netting and tape),
- (iv) Cotton, raw, not of Indian origin, and cotton waste,
- (v) Haberdashery and millinery,
- (vi) Jute raw; jute manufactures,
- (vii) Silk, raw, cocoons, waste products (including Dupion) and hand reeled,
- (viii) Silk yarn and manufactures, all sorts (including silk hosiery), and
- (ix) Wool, raw.
- (x) Woollen manufactures the following:—
- (1) Pashmina shawls, (2) Carpets and floor rugs, and (3) Cumbries.
64. Turpentine and pine oil.
65. Ultramarine blue.
66. Vitamin A, its preparations and admixtures.
67. Waxes of all kinds, including paraffin wax and beeswax.

K. G. MENON

Deputy Secy. to the Govt. of India

The 11th December 1945

**No. 6340-Com.**—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
R. L. NARASIMHAM  
Secretary to Government

COFFEE CONTROL

New Delhi, 17th March 1945

No. 60(8)-F.P./44—In exercise of the powers conferred by sub-section (1) of section 16 of the Coffee Market Expansion Act, 1942 (VII of 1942) and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies, No. 60(4)-I.P./44, dated the 29th April 1944, the Central Government, after consultation with the Indian Coffee Board, is pleased to fix as follows, with effect from the 1st April 1945, the prices at which coffee may be sold retail in British India:—

Description	Price per lb.	Ex-packing	First quality
RAW COFFEE	Zone I*	Zone II*	Zone III*
	Rs. a. p.	Rs. a. p.	Rs. a. p.
Plantation Flats	1 4 0	1 5 0	1 6 0
Plantation P.B.	1 6 0	1 7 0	1 8 0
Arabica Cherry Flats	1 1 9	1 2 9	1 3 9
Arabica Cherry P.B.	1 3 9	1 4 9	1 5 9
Robusta Cherry Flats	0 14 9	0 15 9	1 0 9
Robusta Cherry P.B.	1 0 6	1 1 6	1 2 6

NOTE.—Packing charges may be added to the above prices at the following maximum rates:—

(a) Three pice per lb. for paper bags

(b) One anna per lb. for cloth bags, subject to a maximum of seven annas.

Description	Price per lb.		Ex-packing		First quality	
	Zone I*		Zone II*		Zone III*	
	Rs.	a. p.	Rs.	a. p.	Rs.	a. p.
ROASTED AND GROUND COFFEE PURE POWDER, LOOSE						
Plantation	1	10 0	1	11 0	1	12 0
Arabica Cherry..	1	7 0	1	8 0	1	9 0
Robusta Cherry	1	3 3	1	4 3	1	5 3

NOTE—Packing charges may be added to the above prices at a maximum of six pies per lb.

\* *Explanation*—Zone I means the Provinces of Madras and Coorg ;

Zone II means the Provinces of Bombay, the Central Provinces and Berar, Orissa, Ajmer-Merwara and Panth Piploda ;

Zone III means the rest of British India.

J. D. KAPADIA

*Dy. Secy. to Govt. of India*

*New Delhi, 1st September 1945*

No. 60(8)-F.P./44—In exercise of the powers conferred by sub-section (1) of section 16 of the Coffee Market Expansion Act, 1942 (VII of 1942), the Central Government, after consultation with the Indian Coffee Board, is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies, No. 60(8)-F.P./44, dated the 17th March 1945, namely :—

In the said notification, after the note the following further note shall be inserted, namely :—

" NOTE—As regards blends of coffee which have not specifically been brought under control, the ceiling prices shall be in proportion to the quantities and qualities of coffee used in the manufacture of those blends, the price of each different quality used being as given above "

DHARMA VIRA

*Dy. Secy. to the Govt. of India*

LAW DEPARTMENT  
NOTIFICATION

*The 12th December 1945*

No. 6362-L.—The following Ordinance promulgated by the Governor-General, is hereby republished for general information.

By order of the Governor  
R. L. NARASIMHAM  
*Secretary to Government*

*New Delhi, the 24th November 1945*

ORDINANCE No. XLIV OF 1945

AN  
ORDINANCE

*to disband the Defence of India Reserve*

WHEREAS an emergency has arisen which makes it necessary to disband the Defence of India Reserve ;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance :—

**1. Short title and commencement**—(1) This Ordinance may be called the Defence of India Reserve (Disbandment) Ordinance, 1945.

(2) It shall come into force at once

**2. Disbandment of Defence of India Reserve**—The Defence of India Reserve constituted under section 2 of the Defence of India Reserve Ordinance, 1945 (VI of 1945), shall be disbanded on the 30th day of November 1945.

**3. Repeal of Ordinance VI of 1945**—Immediately following the disbandment under section 2 of the Defence of India Reserve, the Defence of India Reserve Ordinance, 1945, shall be repealed :

Provided that such repeal shall be without prejudice to the validity of the enlistment referred to in section 6 of the said Ordinance.

WAVELL

*Viceroy and Governor-General*

G. H. SPENCE

*Secy. to the Govt. of India*